

THIRTIETH REPORT

COMMITTEE ON GOVERNMENT
ASSURANCES
(2012-2013)

(FIFTEENTH LOK SABHA)

REQUESTS FOR DROPPING OF ASSURANCES

(Presented to Lok Sabha on 29 August, 2013)



LOK SABHA SECRETARIAT
NEW DELHI

August, 2013/Bhadrapada, 1935 (Saka)

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COMPOSITION OF THE COMMITTEE ON GOVERNMENT ASSURANCES*
(2012 - 2013)

Shrimati Maneka Sanjay Gandhi — *Chairperson*

MEMBERS

2. Shri Anandrao Adsul
3. Shri Rajendra Agrawal
4. Shri Hansraj G. Ahir
5. Dr. Rattan Singh Ajnala
6. Shri Kantilal Bhuria
7. Shri Jayant Chaudhary
8. Shri Gurudas Das Gupta
9. Shri Bijoy Handique
10. Shri Badri Ram Jakhar
11. Sardar Sukhdev Singh Libra
12. Shri Anjan Kumar M. Yadav
13. Shri Nama Nageswara Rao
14. Rajkumari Ratna Singh
15. Dr. M. Thambidurai**

SECRETARIAT

1. Shri P. Sreedharan — *Additional Secretary*
2. Shri U.B.S. Negi — *Director*
3. Shri T.S. Rangarajan — *Additional Director*
4. Shri Kulvinder Singh — *Committee Officer*

* The Committee was constituted *w.e.f.* 23 September, 2012 *vide* Para No. 4552 of Lok Sabha Bulletin Part-II dated 18 October, 2012.

** Nominated to the Committee *vide* Para No. 4625 of Lok Sabha Bulletin Part-II dated 16 November, 2012.

INTRODUCTION

I, the Chairperson of the Committee on Government Assurances, having been authorized by the Committee to submit the Report on their behalf, present this Thirtieth Report of the Committee on Government Assurances.

2. The Committee (2012-2013) at their sitting held on 03 June, 2013 considered Memoranda Nos. 42 to 66 containing requests received from the various Ministries/ Departments for dropping of pending assurances and decided to pursue 17 assurances.

3. At their sitting held on 26 August, 2013, the Committee (2012-2013) considered and adopted their Thirtieth Report.

4. The Minutes of the aforesaid sittings of the Committee form part of this report.

5. For facility of reference and convenience, the observations and recommendations of the Committee have been printed in bold letters in the Report.

NEW DELHI;
26 August, 2013

4 Bhadrapada , 1935 (Saka)

MANEKA SANJAY GANDHI
Chairperson,
Committee on Government Assurances.

REPORT

While replying to Questions in the House or during discussions on Bills, Resolutions, Motions, etc., Ministers sometimes give assurances, undertakings or promises either to consider a matter, take action or furnish information to the House at some later date. An assurance is required to be implemented by the Ministry concerned within a period of three months. Where a Ministry is unable to implement the assurances within the prescribed period of three months, they are required to seek extension of time. In case, the Ministry finds it difficult in implementing the assurances on one ground or the other, they are required to request the Committee on Government Assurances to drop the assurances and such requests are considered by the Committee on merits and decisions taken to drop an assurance or otherwise.

2. The Committee on Government Assurances (2012-13) considered the following requests received from Ministries/Departments for dropping of assurances at their sitting held on 03 June, 2013:—

SQ/USQ No. & Date	Ministry	Subject in Brief
USQ No. 224 dated 01.08.2011	Defence	Setting up of BDL Units (Appendix-I)
USQ No. 459 dated 02.08.2011	Home Affairs	Police Reforms (Appendix-II)
USQ No.778 dated 04.08.2011	Railways	Bullet/High Speed Trains (Appendix-III)
SQ No. 81 dated 05.08.2011	Power	Demand and Supply of Power (Appendix-IV)
USQ No. 1200 dated 08.08.2011	Defence	Adarsh Housing Society (Appendix-V)
USQ No. 2292 dated 12.08.2011	Panchayati Raj	Women Reservation in Panchayats (Appendix-VI)
USQ No. 2770 dated 18.08.2011	Railways	Railway Station (Appendix-VII)
USQ No. 2798 dated 18.08.2011	Petroleum and Natural Gas	Trilateral Meeting on IPI Pipeline (Appendix-VIII)
USQ No. 3129 dated 19.08.2011	New and Renewable Energy	Tidal Winds (Appendix-IX)

SQ/USQ No. & Date	Ministry	Subject in Brief
USQ No. 5843 dated 08.09.2011	Corporate Affairs	Investigation of Polyester Companies by CCI (Appendix-X)
USQ No. 29 dated 22.11.2011	Home Affairs	Incentive to Employees in LWE Districts (Appendix-XI)
USQ No. 738 dated 25.11.2011	Power	Agency to Monitor Working of Power Companies (Appendix-XII)
USQ No. 859 dated 25.11.2011	Power	Super Thermal Power Project (Appendix-XIII)
USQ No. 1144 dated 28.11.2011	Defence	Purchase of Aircraft (Appendix-XIV)
SQ No. 102 dated 29.11.2011	Home Affairs	Circulation of Fake Indian Currency Notes (Appendix-XV)
USQ No. 1690 dated 01.12.2011	Railways	Financial Irregularity in DFC (Appendix-XVI)
USQ No. 1700 dated 01.12.2011	Railways	Metro RCF at Singur (Appendix-XVII)

3. The details of the assurances arising out of the replies and the reason(s) advanced by the Ministries/Departments for dropping of the assurances are given in Appendices I to XVII.

4. The Minutes of the sittings of the Committee, whereunder the requests for dropping of the assurances, were considered, are given in Appendix-XVIII.

5. After having considered the requests of the Ministries/Departments, the Committee are not convinced with the reasons furnished for dropping the assurances. The Committee desire that the Government should take note of the observations of the Committee, as contained in Annexure to Appendix XVIII and take appropriate action, for the implementation of the assurances expeditiously.

NEW DELHI;
26 August, 2013
4 Bhadrapada, 1935 (Saka)

MANEKA SANJAY GANDHI
Chairperson,
Committee on Government Assurances.

APPENDIX I

(Vide Para 3 of the Report)

[i] Setting up of BDL units

On 1 August, 2011 S/Shri Ponnamp Prabhakar and Suresh Kumar Shetkar, M.Ps., addressed an Unstarred Question No. 224 to the Minister of Defence. The text of the question alongwith the reply of the Minister are as given in the Annexure.

2. The reply to the question was treated as an assurance by the Committee and required to be implemented by the Ministry of Defence within three months from the date of the reply. The assurance is yet to be implemented. The Ministry have sought extension of time upto 30 October, 2012 to fulfil the assurance.

3. The Ministry of Defence *vide* O.M. No. P.12011/3/2011-D(BDL)Pt. dated 26 April, 2012 have requested to drop the assurance on the following grounds:—

“That it was replied that Bharat Dynamics Ltd. (BDL) has proposed to set up additional production units in addition to its existing units at Kanchanbagh, Bhanur and Visakhapatnam. This is being earmarked for the upcoming projects like SRSAM, MRSAM, LRSAM, etc. BDL has already acquired 438 acres of land at Ibrahimpatnam of Ranga Reddy Distt. near Hyderabad in Andhra Pradesh at a cost of Rs. 26.73 crores for Very Short Range Air Defence System (VSHORAD) project and the same will be operational by 2015. Since the Hon’ble Minister had stated that the unit would operational only 2015—it is requested to drop this assurance – since it cannot be completed within 3 months.”

4. In view of the above, the Ministry, with the approval of the Raksha Rajya Mantri, have requested to drop the above assurance.

ANNEXURE

GOVERNMENT OF INDIA
MINISTRY OF DEFENCE
LOK SABHA UNSTARRED QUESTION NO. 224
ANSWERED ON 01.08.2011

Setting up of BDL Units

224. SHRI PONNAM PRABHAKAR:
SHRI SURESH KUMAR SHETKAR:

Will the Minister of DEFENCE be pleased to state:

- (a) whether the Government proposes to set up production units of Bharat Dynamics Limited (BDL), a defence Public Sector Undertaking;
- (b) if so, the details thereof including the locations identified for the purpose;
and
- (c) the time by which the units are likely to become operational?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI M.M. PALLAM RAJU): (a) Yes, Madam Bharat Dynamics Ltd. is setting up additional production units in addition to its existing units at Kanchanbagh, Bhanur and Visakhapatnam.

(b) BDL has acquired 438 acres of land at Ibrahimpatnam of Ranga Reddy District, near Hyderabad in Andhra Pradesh at a cost of Rs. 26.73 crores for the Very Short Range Air Defence System (VSHORAD) Project.

(c) The proposed unit will become operational by 2015.

APPENDIX II

(Vide Para 3 of the Report)

[ii] Police Reforms

On 02 August, 2011 Shri Ijyaraj Singh, M.P., addressed an Unstarred Question No. 459 to the Minister of Home Affairs. The text of the question alongwith the reply of the Minister are as given in the Annexure.

2. The reply to the question was treated as an assurance by the Committee and required to be implemented by the Ministry of Home Affairs within three months from the date of the reply. The assurance is yet to be implemented. The Ministry have sought extension of time upto 02 August, 2012 to fulfil the assurance.

3. The Ministry of Home Affairs *vide* O.M. No. 11016/16/11-PM-II dated 03 May, 2012 have requested to drop the assurance on the following grounds:—

“That the Writ Petition (Civil) No. 310/1996 Prakash Singh & Ors. Vs Union & Ors. was heard successively on different dates. On May 16, 2008, when Hon’ble Supreme Court, as regards the implementation of the various directions made earlier in its judgement dated September 22, 2006, directed to set up a Committee under the Chairmanship of Justice K.T. Thomas, former retired Judge of the Supreme Court and two other Members. This Committee’s term initially was directed for a period of two years. The Committee submitted its report to Hon’ble Supreme Court and the said report has already been circulated to States/Union Territories by the Registry of Supreme Court on 04.10.2010. The matter is now under consideration of Hon’ble Supreme Court and sub-judice. Ministry of Home Affairs is not in a position to indicate the definite time period to fulfil the assurance.”

4. In view of the above, the Ministry, with the approval of the Minister of State (R) in the Ministry of Home Affairs, have requested to drop the above assurance.

ANNEXURE

GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS
LOK SABHA UNSTARRED QUESTION NO. 459
ANSWERED ON 02.08.2011

Police Reforms

459. SHRI IJYARAJ SINGH:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Supreme Court has issued directives to the Union and State Governments on Police Reforms and working of State police in the country;

(b) if so, the details thereof including the date on which the said directives were issued by the Supreme Court and the reaction of the Union and State Governments in this regard;

(c) whether all the State Governments have implemented the said directives;

(d) if so, the details thereof and if not, the reasons therefor;

(e) the names of the States which have implemented the said directives; and

(f) the steps taken by the Union Government to implement such directives in all the States?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) to (f) Directives on various aspects of functioning and conduct of police were issued by the Hon'ble Supreme Court *inter alia* in Writ Petition (Civil) No. 340-343 of 1993, Vineet Narain and others Vs Union of India and others (date of judgment: 18.12.1997), Writ Petition (Crl.) No. 539 of 1986 – D.K. Basu *versus* the State of West Bengal and others. (date of judgment: 18.12.1996), Writ Petition (Civil) No. 310/1996-Prakash Singh and others *versus* Union of India and others (date of judgment 22.09.2006).

In Vineet Narain & others *versus* Union of India, the Hon'ble Court highlighted the need for insulation of investigating agencies against extraneous influences. The Court also underscored the need for the State Government to set up credible mechanism for selection, appointment, tenure, transfer and posting of the Chief of the State Police as well as all police officers of the rank of Superintendent of Police and above. In D.K. Basu *versus* State of West Bengal the Hon'ble Supreme Court issued directions regarding procedural safeguards to be adopted for effecting arrest and detention of an

accused in custody. Directions of the Hon'ble Court in the above cases have been conveyed to the State Governments for implementation as "Police" is a State subject.

In Writ Petition (Civil) No. 310/1996—Prakash Singh and others *versus* Union of India and others, the Hon'ble Court issued directions to State Governments and Union Territories on police reforms. These directions primarily directed towards State Governments, include:—

- (i) Constitution of a State Security Commission.
- (ii) Selection of the Director General of Police of the State from amongst three senior most officers of the Department empanelled for promotion to that rank by the Union Public Service Commission and once selected, provide him a minimum tenure of at least two years irrespective of this date of superannuation.
- (iii) Prescribe minimum tenure of two years to the police officers on operational duties.
- (iv) Separate investigating police from law and order police, starting with towns/urban areas having population of ten lakhs or more, and gradually extend to smaller towns/urban areas also.
- (v) Setting up a Police Establishment Board at the State level for *inter alia* deciding all transfers, postings, promotions and other service related matters of officers of and below the rank of Deputy Superintendent of Police.
- (vi) Constituting Police Complaints Authorities at the State and District levels for looking into complaints against police officers.
- (vii) Set up a National Security Commission at the Union level to prepare a panel for being placed before the appropriate Appointing Authority for selection and placement of Chiefs of the Central Police Organisations (CPOs), who should also be given a minimum tenure of two years etc. The Hon'ble Court also directed parties to file affidavit of compliance. The matter has been heard further by the Court on various subsequent dates. On 16.05.2008, the Hon'ble Court as regards the implementation of various directions made earlier in its judgment dated 22.09.2006 directed to set up a Commission under the Chairmanship of Justice K.T. Thomas, former retired judge of the Supreme Court and two other persons. *The Commission has submitted its final report to the Hon'ble Court and the matter is still under consideration of the court. It was last heard on 11.04.2011 and no further date has been fixed for further hearing.*

APPENDIX III

(Vide Para 3 of the Report)

[iii] Bullet/High Speed Trains

On 4 August, 2011 S/Shri M.K. Raghavan, Dr. Mahesh Joshi, Datta Meghe, Anurag Singh Thakur and Virender Kashyap, M.Ps., addressed an Unstarred Question No. 778 to the Minister of Railways. The text of the question alongwith the reply of the Minister are as given in the Annexure.

2. The reply to the question was treated as an assurance by the Committee and required to be implemented by the Ministry of Railways within three months from the date of the reply. The assurance is yet to be implemented. The Ministry have sought extension of time upto 30 June, 2012 to fulfil the assurance.

3. The Ministry of Railways *vide* O.M. No. 2011/PL/24/LS/20 dated 13 April, 2012 have requested to drop the assurance on the following grounds:—

“That bidding process for the world class stations in Public-Private Partnership (PPP) mode can be initiated after Master Plan & Feasibility Report is prepared and in-principle approval of the local agencies obtained. This is a long drawn process subject to clearances from various local bodies.”

4. In view of the above, the Ministry, with the approval of the Minister of State for Railways, have requested to drop the above assurance.

GOVERNMENT OF INDIA
MINISTRY OF RAILWAYS
LOK SABHA UNSTARRED QUESTION NO. 778
ANSWERED ON 04.08.2011

Bullet/High Speed Trains

778. SHRI M.K. RAGHAVAN:
DR. MAHESH JOSHI:
SHRI DATTA MEGHE:
SHRI ANURAG SINGH THAKUR:
SHRI VIRENDER KASHYAP:

Will the Minister of RAILWAYS be pleased to state:

- (a) the present status of the progress made by the Railways in exploring the possibilities of running Bullet Trains/High Speed Trains in the country;
- (b) whether the Railways propose any collaboration with Japan in this regard;
- (c) if so, the details thereof;
- (d) the steps taken by the Railways to expedite work for introducing such train services in view of ever increasing rush of passengers across the country;
- (e) the details of financial implication involved therein along with the routes and major locations identified for the purpose, State-wise, and
- (f) the present status of development work at Calicut as a world class station?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI K.H. MUNIYAPPA): (a) Ministry of Railways has decided to conduct prefeasibility studies on 50:50 cost sharing basis with the concerned State Governments, on the six selected corridors to introduce High Speed Passenger Trains in the country. Tenders for prefeasibility studies of all the six corridors have been invited and studies are at various stages.

(b) No such decision has been taken.

(c) Does not arise.

(d) Ministry of Railways has also decided to set up National High Speed Rail Authority (NHSRA) for planning, standard setting, implementing and monitoring of High Speed Rail projects and consultant for the same has been appointed to advise Ministry of Railways on the subject.

(e) Financial implication in executing these projects would be known only after prefeasibility studies are completed and input costs are computed. The corridors selected for prefeasibility studies in consultation with concerned State Governments are as under:

- (i) Delhi-Chandigarh-Amritsar (Delhi, Chandigarh, Haryana, Punjab)
- (ii) Pune-Mumbai-Ahmedabad (Maharashtra & Gujarat)
- (iii) Hyderabad-Dornakal-Vijaywada-Chennai (Andhra Pradesh & Tamil Nadu)
- (iv) Chennai-Bangalore-Coimbatore-Ernakulam (Tamil Nadu, Karnataka, Kerala)
- (v) Howrah-Haldia (West Bengal)
- (vi) Delhi-Agra-Lucknow-Varanasi-Patna (Delhi, Haryana, Uttar Pradesh, Bihar)

(f) Bidding process for development of Kozhikode (Calicut) station as world class station is planned to be undertaken through Public Private Partnership (PPP) mode, by leveraging the real estate potential of the land around and the air space above the station. Bidding process for the world class stations in PPP mode will be initiated after Master Plan and Feasibility Report is prepared and in-principle approval of the local agencies obtained. In this regard, preliminary activities have been commenced up by the Zonal Railways.

APPENDIX IV

(Vide Para 3 of the Report)

[iv] Demand and Supply of Power

On 5 August, 2011 S/Shri Surendra Singh Nagar and Yogi Adityanath, M.Ps., addressed a Starred Question No. 81 to the Minister of Power. The text of the question alongwith the reply of the Minister are as given in the Annexure.

2. During discussion Shri Inder Singh Namdhari, M.P. raised the following supplementary question:—

“I want to ask the hon. Minister of Power that on the one hand the nation is starving for electricity and unfortunately, on the other hand, an ambitious project of 2,000 mega watts of electricity generation is lying pending and kept in abeyance for more than a decade in North Karanpura at Piparwar, the foundation stone of which was laid down by the former hon. Prime Minister, Shri Atal Bihari Vajpayee.”

3. In reply to the above supplementary question, the Minister of Power (Shri Sushil Kumar Shinde) *inter-alia* stated as follows:—

“Now, a Group of Ministers have been appointed under the leadership of the hon. Minister of Finance and the matter is under consideration in that Group.”

4. The reply to the supplementary question was treated as an assurance by the Committee and required to be implemented by the Ministry of Power within three months from the date of the reply. The assurance is yet to be implemented. The Ministry have sought extension of time upto 5 February, 2013 to fulfil the assurance.

5. The Ministry of Power *vide* O.M. No. 9/84/2011-Th.II dated 9 August, 2012 have requested to drop the assurance on the following grounds:—

“That the Group of Minister (GoM) in its 7th meeting held on 30.05.2012 under the Chairmanship of Hon’ble Finance Minister has *inter alia* recommended for setting up of the North Karanpura plant at the proposed site with safeguards. Approval of the recommendation by the Cabinet Committee on Infrastructure (CCI) is awaited from Ministry of Coal. Under the circumstances, it appears that it would take long time to comply with the assurance. It is, therefore, requested that the assurance be dropped off the pending list.”

6. In view of the above, the Ministry, with the approval of the Minister of State for Power, have requested to drop the above assurance.

ANNEXURE

GOVERNMENT OF INDIA
MINISTRY OF POWER
LOK SABHA STARRED QUESTION NO. 81
ANSWERED ON 05.08.2011

Demand and Supply of Power

81. SHRI SURENDRA SINGH NAGAR:
YOGI ADITYANATH:

Will the Minister of POWER be pleased to state:

(a) the total power generated from various sources in the country during the last three years and the current year, source, year and State-wise;

(b) whether despite a number of measures being taken by the Government, there exists a huge gap between the demand and supply of power, both peaking and non-peaking hours, resulting in shortage of power in most of the States/UTs;

(c) if so, the details thereof along with the reasons therefor;

(d) the total requirement, availability and shortage of power, peaking and non-peaking hours, in the country during the last three years and the current year, State/UT-wise; and

(e) the steps being taken or proposed to be taken by the Government to bridge the gap between the demand and supply of power in the country?

ANSWER

THE MINISTER OF POWER (SHRI SUSHIL KUMAR SHINDE): (a) to (e) A Statement is laid on the Table of the House.

STATEMENT

STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (e) OF STARRED QUESTION NO. 81 TO BE ANSWERED IN THE LOK SABHA ON 05.08.2011 REGARDING DEMAND AND SUPPLY OF POWER:

(a) The gross electricity generation in the country from various conventional energy sources, namely thermal, hydro, nuclear and import of hydro power from Bhutan during 2008-09, 2009-10, 2010-11 and 2011-12 (upto June, 2011) was 723.794 Billion

Unit (BU), 771.551 BU, 811.143 BU and 217.226 BU respectively. The year-wise, source-wise details of gross electricity generation are given below :

Source	Gross Energy Generation (BU)			
	2008-09	2009-10	2010-11	2011-12*#
Thermal	590.101	640.877	665.008	176.251
Hydro	113.081	106.680	114.257	32.265
Nuclear	14.713	18.636	26.266	7.895
Bhutan Import	5.889	5.358	5.611	0.815
Total	723.794	771.551	811.143	217.226

* up to June, 2011

Includes provisional figures for the month of June, 2011.

The State-wise details of source-wise electricity generation during the last three years and the current year (upto June, 2011) are given at **Annexure-I**.

(b) & (c) As a result of measures taken by the Government, generating capacity of 37,971 MW has been added till 30th June, 2011 in the 11th Plan, which is highest ever in any Five Year Plan and is more than 180% of the total capacity added in the 10th Plan. Consequently, the gap between demand and supply of power has shown a downward trend. From 2008-09 to 2011-12 (upto June, 2011), the energy shortage reduced from 11.1% to 6.6% and the peak shortage declined from 11.9% to 9.2%.

(d) The details of requirement, availability and shortage of electricity in the country in terms of energy and peaking power during 2008-09, 2009-10, 2010-11 and the current year (April- June, 2011) are given below:

Year	Energy			
	Requirement (MU)	Availability (MU)	Deficit (MU)	(%)
2008-09	7,77,039	6,91,038	86,001	11.1
2009-10	8,30,594	7,46,644	83,950	10.1
2010-11	8,61,591	7,88,355	73,236	8.5
2011-12*#	2,27,657	2,12,629	15,028	6.6

* Upto June, 2011

MU = Million Unit

Includes provisional figures for the month of June, 2011.

Year	Peak			
	Demand (MW)	Met (MW)	Deficit (MW)	(%)
2008-09	1,09,809	96,785	13,024	11.9
2009-10	1,19,166	1,04,009	15,157	12.7
2010-11	1,22,287	1,10,256	12,031	9.8
2011-12 * #	1,22,391	1,11,163	11,228	9.2

*Upto June, 2011

MW = Mega Watt

Includes provisional figures for the month of June, 2011.

The State-wise power supply position during the last three years and the current year (April to June, 2011) is given at **Annexure-II**.

(e) The steps taken/being taken by the Government to bridge the gap between demand and supply of power in the country include the following:

- (i) Acceleration in generating capacity addition.
- (ii) Rigorous monitoring of capacity addition of the on-going generation projects.
- (iii) Development of Ultra Mega Power Projects of 4000 MW each to reap benefits of economies of scale.
- (iv) Advance planning of generation capacity addition projects for 12th Plan.
- (v) Augmentation of domestic manufacturing capacity of power equipment through Joint Ventures.
- (vi) Coordinated operation and maintenance of hydro, thermal, nuclear and gas based power stations to optimally utilize the existing generation capacity.
- (vii) Thrust to import of coal by the power utilities to meet the shortfall in coal supplies to thermal power stations from indigenous sources.
- (viii) Renovation, modernization and life extension of old and inefficient generation units.
- (ix) Strengthening of inter-State and inter-regional transmission capacity for optimum utilisation of available power.
- (x) Strengthening of sub-transmission and distribution network as a major step towards loss reduction.
- (xi) Promoting energy conservation, energy efficiency and demand side management measures.

ANNEXURE I

ANNEXURE REFERRED TO IN PART (a) OF THE STATEMENT LAID IN REPLY TO STARRED QUESTION NO. 81 TO BE ANSWERED IN THE LOK SABHA ON 05.08.2011 REGARDING DEMAND AND SUPPLY OF POWER

State-wise and source-wise electricity generation in the country during last three years and current year 2011-12 (April 11-June 11*)

Region	State	Category	Capacity as on 30.06.11	Actual Generation in MU			
				2011-12 (April-June*)	2010-11	2009-10	2008-09
1	2	3	4	5	6	7	8
Nr	Bbmb**	Hydro	2866.3	3054	11273	9371	11109
	Delhi	Thermal	2011.9	2488	9130	10153	11018
	Haryana	Thermal	4091.59	5165	18855	18155	15885
		Hydro				235	282
	Haryana Total		4091.59	5165	18855	18390	16167
	Himachal Pradesh	Hydro	3732	6010	15389	14452	14467
	Jammu & Kashmir	Thermal	175	0	14	13	0
		Hydro	2340	4205	12418	11422	9871
	Jammu & Kashmir Total		2515	4205	12432	11435	9871
	Punjab	Thermal	2620	4511	18325	20296	18066
		Hydro	1051	1185	4191	3499	4228
	Punjab Total		3671	5696	22516	23795	22294
	Rajasthan	Thermal	4873.13	7335	27156	25554	24034
		Hydro	411	11	390	352	671
		Nuclear	1180	2015	7705	3488	2255
	Rajasthan Total		6464.13	9361	35251	29394	26960
	Uttar Pradesh	Thermal	13475.14	22955	91646	86514	83723
		Hydro	501.6	158	700	947	1097
		Nuclear	440	479	1886	818	740
	Uttar Pradesh Total		14416.74	23592	94232	88278	85560
	Uttarakhand	Hydro	3226.35	3545	11489	9780	11325
Nr	Total		42995.01	63117	230567	215049	208771
Wr	Chhattisgarh	Thermal	7480	13968	56030	51518	42084
		Hydro	120	13	125	280	292
	Goa	Thermal	48	54	292	321	325
	Goa Total		48	54	292	321	325
	Gujarat	Thermal	11633.81	17819	65604	61137	51305
		Hydro	1990	981	4164	2957	2861

1	2	3	4	5	6	7	8
		Nuclear	440	939	1446	1068	1213
	Gujarat Total		14063.81	19739	71214	65162	55379
	Madhya Pradesh	Thermal	6192.5	10481	42709	43597	42659
		Hydro	2395	1152	4898	4830	4828
	Madhya Pradesh Total		8587.5	11633	47607	48427	47487
	Maharashtra	Thermal	13562	20356	71839	69767	65965
		Hydro	2887	1777	5828	5740	5204
		Nuclear	1400	2426	9117	7991	6298
	Maharashtra Total		17849	24559	86784	83498	77467
	Wr Total		48148.31	69966	262053	249206	223034
Sr	Andhra Pradesh	Thermal	11827.7	21788	77123	73401	63950
		Hydro	3783.35	825	8010	5880	8160
	Andhra Pradesh Total		15611.05	22614	85132	79281	72110
	Karnataka	Thermal	4514.42	6193	22213	19586	14786
		Nuclear	880	1424	3873	3226	2688
	Karnataka Total		8979.82	10659	36833	35463	30628
	Kerala	Thermal	768.18	562	2461	3658	3619
		Hydro	1881.5	2045	6802	6710	5912
	Kerala Total		2649.68	2607	9263	10369	9531
	Lakshadweep	Thermal				29	28
	Puducherry	Thermal	32.5	45	195	227	258
	Tamil Nadu	Thermal	7138	12303	45222	47025	47130
		Hydro	2122.2	793	4958	5615	5369
		Nuclear	440	613	2239	2046	1518
	Tamil Nadu Total		9700.2	13709	52419	54686	54017
	Sr Total		36973.25	49633	183843	180055	166572
Er	Andaman and Nicobar Islands	Thermal	40.05	23	87	214	201
		Hydro				11	10
	Andaman and Nicobar Total Islands		40.05	23	87	225	210
	Bihar	Thermal	2870	3412	14569	12036	9742
	DVC	Thermal	4290	4094	16550	14691	15321
		Hydro	143.2	25	115	198	432
	DVC Total		4433.2	4120	16665	14889	15753
	Jharkhand	Thermal	1550	1170	5678	5558	5421
		Hydro	130	22	3	116	238
	Jharkhand Total		1680	1192	5682	5673	5659
	Odisha	Thermal	5090	9165	30910	30774	29963
		Hydro	2027.5	1526	4754	3920	5714

1	2	3	4	5	6	7	8
	Odisha Total		7117.5	10692	35665	34694	35677
	Sikkim	Hydro	570	817	2976	2968	2266
	Sikkim Total		570	817	2976	2968	2266
	West Bengal	Thermal	8275	11208	43956	42239	40232
		Hydro	977	240	1130	1111	945
	West Bengal Total		9252	11447	45086	43350	41178
Er Total			25962.75	31703	120729	113865	110535
Ner	Arunachal Pradesh	Hydro	405	221	1400	1053	1591
	Assam	Thermal	590	803	3130	3133	3110
		Hydro	325	397	1199	1185	1400
	Assam Total		915	1200	4329	4318	4510
		Hydro	105	45	604	381	498
	Manipur Total		141	45	604	382	498
	Meghalaya	Hydro	206	140	439	675	742
	Mizoram	Thermal				0	3
	Nagaland	Hydro	75	35	256	258	313
	Nagaland Total		75	35	256	258	313
	Tripura	Thermal	232.5	352	1313	1283	1274
		Hydro				50	51
	Tripura Total		232.5	352	1313	1332	1325
Ner Total			1974.5	1993	8340	8018	8982
Import	Bhutan (Imp)	Hydro		815	5611	5359	5899
Grand Total			156053.82	217226	811143	771551	723794

* Provisional

** Joint projects of States of Punjab, Haryana and Rajasthan.

Note 1: Generation from stations less than 25MW are not being monitored in CEA since 01.04.2010.

Note 2: The generation figures in respect of States includes power generated by central sector generating stations located in the state.

ANNEXURE II

Power Supply Position for 2008-09 (Revised)

State/System/ Region	Energy				Peak			
	April, 2008-March, 2009				April, 2008-March, 2009			
	Require- ment	Avail- ability	Surplus/Deficit(-)		Peak Demand	Peak Met	Surplus/Deficit(-)	
1	2	3	4	5	6	7	8	9
Region	(MU)	(MU)	(MU)	(%)	(MW)	(MW)	(MW)	(%)
Chandigarh	1,414	1,414	0	0	279	279	0	0
Delhi	22,398	22,273	-125	-0.6	4,036	4,034	-2	0.0
Haryana	29,085	26,625	-2,460	-8.5	5,511	4,791	-720	-13.1
Himachal Pradesh	6,260	6,241	-19	-0.3	1,055	1,014	-41	-3.9
Jammu & Kashmir	11,467	8,698	-2,769	-24.1	2,120	1,380	-740	-34.9
Punjab	41,635	37,238	-4,397	-10.6	8,690	7,309	-1,381	-15.9
Rajasthan	37,797	37,388	-409	-1.1	6,303	6,101	-202	-3.2
Uttar Pradesh	69,207	54,309	-14,898	-21.5	10,587	8,248	-2,339	-22.1
Uttarakhand	7,841	7,765	-76	-1.0	1,267	1,267	0	0.0
Northern Region	227,104	201,951	-25,153	-11.1	33,034	29,504	-3,530	-10.7
Chhattisgarh	14,866	14,475	-391	-2.6	2,887	2,830	-57	-2.0
Gujarat	67,482	60,851	-6,631	-9.8	11,841	8,960	-2,881	-24.3
Madhya Pradesh	42,054	34,841	-7,213	-17.2	7,564	6,810	-754	-10.0
Maharashtra	121,901	95,761	-26,140	-21.4	18,049	13,766	-4,283	-23.7
Daman & Diu	1,797	1,576	-221	-12.3	240	215	-25	-10.4
Dadar & Nagar Haveli	3,574	3,457	-117	-3.3	504	443	-61	-12.1
Goa	2,801	2,754	-47	-1.7	466	413	-53	-11.4
Western Region	254,475	213,715	-40,760	-16.0	37,240	30,153	-7,087	-19.0
Andhra Pradesh	71,511	66,673	-4,838	-6.8	11,083	9,997	-1,086	-9.8
Karnataka	43,168	40,578	-2,590	-6.0	6,892	6,548	-344	-5.0
Kerala	17,645	15,562	-2,083	-11.8	3,188	2,751	-437	-13.7
Tamil Nadu	69,668	64,208	-5,460	-7.8	9,799	9,211	-588	-6.0
Pondicherry	2,020	1,773	-247	-12.2	304	275	-29	-9.5
Lakshadweep	24	24	0	0	6	6	0	0

1	2	3	4	5	6	7	8	9
Southern Region	204,012	188,794	-15,218	-7.5	28,958	26,245	-2,713	-9.4
Bihar	10,527	8,801	-1,726	-16.4	1,842	1,333	-509	-27.6
DVC	14,002	13,699	-303	-2.2	2,217	2,178	-39	-1.8
Jharkhand	5,361	5,110	-251	-4.7	889	887	-2	-0.2
Orissa	20,519	20,214	-305	-1.5	3,062	2,987	-75	-2.4
West Bengal	31,289	30,290	-999	-3.2	5,387	5,379	-8	-0.1
Sikkim	343	330	-13	-3.8	97	95	-2	-2.1
Andaman & Nicobar Islands	236	184	-52	-22	40	38	-2	-5
Eastern Region	82,041	78,444	-3,597	-4.4	12,901	11,789	-1,112	-8.6
Arunachal Pradesh	426	271	-155	-36.4	130	79	-51	-39.2
Assam	5,107	4,567	-540	-10.6	958	797	-161	-16.8
Manipur	556	477	-79	-14.2	128	95	-33	-25.8
Meghalaya	1,713	1,386	-327	-19.1	457	293	-164	-35.9
Mizoram	330	269	-61	-18.5	100	64	-36	-36.0
Nagaland	475	436	-39	-8.2	95	86	-9	-9.5
Tripura	800	728	-72	-9.0	167	156	-11	-6.6
North-Eastern Region	9,407	8,134	-1,273	-13.5	1,820	1,358	-462	-25.4
All India	777,039	691,038	-86,001	-11.1	109,809	96,785	-13,024	-11.9

Lakshadweep and Andaman & Nicobar Islands are stand-alone systems, power supply position of these, does not form part of regional requirement and availability.

Power Supply Position for 2009-10 (Revised)

State/System/ Region	Energy				Peak			
	April, 2009-March, 2010				April, 2009-March, 2010			
	Require- ment	Avail- ability	Surplus/Deficit(-)		Peak Demand	Peak Met	Surplus /Deficit(-)	
1	2	3	4	5	6	7	8	9
	(MU)	(MU)	(MU)	(%)	(MW)	(MW)	(MW)	(%)
Chandigarh	1,576	1,528	-48	-3	308	308	0	0
Delhi	24,277	24,094	-183	-0.8	4,502	4,408	-94	-2.1
Haryana	33,441	32,023	-1,418	-4.2	6,133	5,678	-455	-7.4
Himachal Pradesh	7,047	6,769	-278	-3.9	1,118	1,158	40	3.6
Jammu & Kashmir	13,200	9,933	-3,267	-24.8	2,247	1,487	-760	-33.8
Punjab	45,731	39,408	-6,323	-13.8	9,786	7,407	-2,379	-24.3

1	2	3	4	5	6	7	8	9
Rajasthan	44,109	43,062	-1,047	-2.4	6,859	6,859	0	0.0
Uttar Pradesh	75,930	59,508	-16,422	-21.6	10,856	8,563	-2,293	-21.1
Uttarakhand	8,921	8,338	-583	-6.5	1,397	1,313	-84	-6.0
Northern Region	254,231	224,661	-29,570	-11.6	37,159	31,439	-5,720	-15.4
Chhattisgarh	11,009	10,739	-270	-2.5	2,819	2,703	-116	-4.1
Gujarat	70,369	67,220	-3,149	-4.5	10,406	9,515	-891	-8.6
Madhya Pradesh	43,179	34,973	-8,206	-19.0	7,490	6,415	-1,075	-14.4
Maharashtra	124,936	101,512	-23,424	-18.7	19,388	14,664	-4,724	-24.4
Daman & Diu	1,934	1,802	-132	-6.8	280	255	-25	-8.9
Dadar & Nagar Haveli	4,007	3,853	-154	-3.8	529	494	-35	-6.6
Goa	3,092	3,026	-66	-2.1	485	453	-32	-6.6
Western Region	258,528	223,127	-35,401	-13.7	39,609	32,586	-7,023	-17.7
Andhra Pradesh	78,996	73,765	-5,231	-6.6	12,168	10,880	-1,288	-10.6
Karnataka	45,550	42,041	-3,509	-7.7	7,942	6,897	-1,045	-13.2
Kerala	17,619	17,196	-423	-2.4	3,109	2,982	-127	-4.1
Tamil Nadu	76,293	71,568	-4,725	-6.2	11,125	9,813	-1,312	-11.8
Pondicherry	2,119	1,975	-144	-6.8	327	294	-33	-10.1
Lakshadweep	24	24	0	0	6	6	0	0
Southern Region	220,576	206,544	-14,032	-6.4	32,178	29,049	-3,129	-9.7
Bihar	11,587	9,914	-1,673	-14.4	2,249	1,509	-740	-32.9
DVC	15,199	14,577	-622	-4.1	1,938	1,910	-28	-1.4
Jharkhand	5,867	5,407	-460	-7.8	1,088	947	-141	-13.0
Orissa	21,136	20,955	-181	-0.9	3,188	3,120	-68	-2.1
West Bengal	33,750	32,819	-931	-2.8	6,094	5,963	-131	-2.1
Sikkim	388	345	-43	-11.1	96	94	-2	-2.1
Andaman & Nicobar Islands	240	180	-60	-25	40	32	-8	-20
Eastern Region	87,927	84,017	-3,910	-4.4	13,220	12,384	-836	-6.3
Arunachal Pradesh	399	325	-74	-18.5	95	78	-17	-17.9
Assam	5,122	4,688	-434	-8.5	920	874	-46	-5.0
Manipur	524	430	-94	-17.9	111	99	-12	-10.8
Meghalaya	1,550	1,327	-223	-14.4	280	250	-30	-10.7
Mizoram	352	288	-64	-18.2	70	64	-6	-8.6
Nagaland	530	466	-64	-12.1	100	96	-4	-4.0
Tripura	855	771	-84	-9.8	176	173	-3	-1.7
North-Eastern Region	9,332	8,296	-1,036	-11.1	1,760	1,445	-315	-17.9
All India	830,594	746,644	-83,950	-10.1	119,166	104,009	-15,157	-12.7

Lakshadweep and Andaman & Nicobar Islands are stand-alone systems, power supply position of these, does not form part of regional requirement and availability.

Power Supply Position for 2010-11 (Revised)

State/System/ Region	Energy				Peak			
	April, 2010-March, 2011				April, 2010-March, 2011			
	Require- ment	Avail- ability	Surplus/Deficit(-)		Peak Demand	Peak Met	Surplus/Deficit(-)	
1	2	3	4	5	6	7	8	9
	(MU)	(MU)	(MU)	(%)	(MW)	(MW)	(MW)	(%)
Chandigarh	1,519	1,519	0	0	301	301	0	0
Delhi	25,625	25,559	-66	-0.3	4,810	4,739	-71	-1.5
Haryana	34,552	32,626	-1,926	-5.6	6,142	5,574	-568	-9.2
Himachal Pradesh	7,626	7,364	-262	-3.4	1,278	1,187	-91	-7.1
Jammu & Kashmir	13,571	10,181	-3,390	-25.0	2,369	1,571	-798	-33.7
Punjab	44,484	41,799	-2,685	-6.0	9,399	7,938	-1,461	-15.5
Rajasthan	45,261	44,836	-425	-0.9	7,729	7,442	-287	-3.7
Uttar Pradesh	76,292	64,846	-11,446	-15.0	11,082	10,672	-410	-3.7
Uttarakhand	9,850	9,255	-595	-6.0	1,520	1,520	0	0.0
Northern Region	258,780	237,985	-20,795	-8.0	37,431	34,101	-3,330	-8.9
Chhattisgarh	10,340	10,165	-175	-1.7	3,148	2,838	-310	-9.8
Gujarat	71,651	67,534	-4,117	-5.7	10,786	9,947	-839	-7.8
Madhya Pradesh	48,437	38,644	-9,793	-20.2	8,864	8,093	-771	-8.7
Maharashtra	128,296	107,018	-21,278	-16.6	19,766	16,192	-3,574	-18.1
Daman & Diu	2,181	1,997	-184	-8.4	353	328	-25	-7.1
Dadar & Nagar Haveli	4,429	4,424	-5	-0.1	594	594	0	0.0
Goa	3,154	3,089	-65	-2.1	544	467	-77	-14.2
Western Region	268,488	232,871	-35,617	-13.3	40,798	34,819	-5,979	-14.7
Andhra Pradesh	78,970	76,450	-2,520	-3.2	12,630	11,829	-801	-6.3
Karnataka	50,474	46,624	-3,850	-7.6	8,430	7,815	-615	-7.3
Kerala	18,023	17,767	-256	-1.4	3,295	3,103	-192	-5.8
Tamil Nadu	80,314	75,101	-5,213	-6.5	11,728	10,436	-1,292	-11.0
Pondicherry	2,123	2,039	-84	-4.0	319	302	-17	-5.3
Lakshadweep	25	25	0	0	7	7	0	0
Southern Region	229,904	217,981	-11,923	-5.2	33,256	31,121	-2,135	-6.4
Bihar	12,384	10,772	-1,612	-13.0	2,140	1,659	-481	-22.5
DVC	16,590	15,071	-1,519	-9.2	2,059	2,046	-13	-0.6
Jharkhand	6,195	5,985	-210	-3.4	1,108	1,052	-56	-5.1

1	2	3	4	5	6	7	8	9
Orissa	22,506	22,449	-57	-0.3	3,872	3,792	-80	-2.1
West Bengal	36,481	35,847	-634	-1.7	6,162	6,112	-50	-0.8
Sikkim	402	402	0	0.0	106	104	-2	-1.9
Andaman & Nicobar	240	180	-60	-25	40	32	-8	-20
Eastern Region	94,558	90,526	-4,032	-4.3	13,767	13,085	-682	-5.0
Arunachal Pradesh	511	436	-75	-14.7	101	85	-16	-15.8
Assam	5,403	5,063	-340	-6.3	971	937	-34	-3.5
Manipur	568	505	-63	-11.1	118	115	-3	-2.5
Meghalaya	1,545	1,352	-193	-12.5	294	284	-10	-3.4
Mizoram	369	315	-54	-14.6	76	70	-6	-7.9
Nagaland	583	520	-63	-10.8	118	110	-8	-6.8
Tripura	882	801	-81	-9.2	220	197	-23	-10.5
North-Eastern Region	9,861	8,992	-869	-8.8	1,913	1,560	-353	-18.5
All India	861,591	788,355	-73,236	-8.5	122,287	110,256	-12,031	-9.8

Lakshadweep and Andaman & Nicobar Islands are stand-alone systems, power supply position of these, does not form part of regional requirement and availability

Note : Both peak met and energy availability represent the net consumption (including the transmission losses) in the various States. Net export has been accounted for in the consumption of importing States.

Power Supply Position for 2011-12 (Provisional)

State/System/ Region	Energy				Peak			
	April, 2011-June, 2011				April, 2011-June, 2011			
	Require- ment	Avail- ability	Surplus/Deficit(-)		Peak Demand	Peak Met	Surplus/Deficit(-)	
1	2	3	4	5	6	7	8	9
	(MU)	(MU)	(MU)	(%)	(MW)	(MW)	(MW)	(%)
Chandigarh	438	438	0	0	267	267	0	0
Delhi	7,506	7,500	-6	-0.1	5,194	4,994	-200	-3.9
Haryana	8,328	8,151	-177	-2.1	6,156	5,949	-207	-3.4
Himachal Pradesh	1,998	1,992	-6	-0.3	1,141	1,141	0	0.0
Jammu & Kashmir	3,302	2,511	-791	-24.0	2,250	1,469	-781	-34.7
Punjab	11,384	11,207	-177	-1.6	8,606	8,374	-232	-2.7
Rajasthan	12,051	12,000	-51	-0.4	7,054	6,768	-286	-4.1
Uttar Pradesh	19,341	17,600	-1,741	-9.0	11,445	10,537	-908	-7.9
Uttarakhand	2,627	2,534	-93	-3.5	1,568	1,517	-51	-3.3

1	2	3	4	5	6	7	8	9
Northern Region	66,975	63,933	-3,042	-4.5	37,651	34,575	-3,076	-8.2
Chhattisgarh	3,300	3,245	-55	-1.7	3,239	2,745	-494	-15.3
Gujarat	19,943	19,907	-36	-0.2	10,292	10,221	-71	-0.7
Madhya Pradesh	11,170	9,412	-1,758	-15.7	7,442	7,290	-152	-2.0
Maharashtra	35,499	30,104	-5,395	-15.2	20,072	16,340	-3,732	-18.6
Daman & Diu	564	508	-56	-9.9	294	269	-25	-8.5
Dadar & Nagar Haveli	1,112	1,111	-1	-0.1	541	541	0	0.0
Goa	833	824	-9	-1.1	514	471	-43	-8.4
Western Region	72,421	65,111	-7,310	-10.1	39,566	33,705	-5,861	-14.8
Andhra Pradesh	21,314	20,660	-654	-3.1	12,636	11,579	-1,057	-8.4
Karnataka	13,882	12,783	-1,099	-7.9	8,479	7,509	-970	-11.4
Kerala	4,870	4,776	-94	-1.9	3,281	3,017	-264	-8.0
Tamil Nadu	21,201	19,692	-1,509	-7.1	11,911	10,566	-1,345	-11.3
Pondicherry	576	571	-5	-0.9	318	312	-6	-1.9
Lakshadweep	9	9	0	0	7	7	0	0
Southern Region	61,843	58,482	-3,361	-5.4	33,937	31,489	-2,448	-7.2
Bihar	2,917	2,297	-620	-21.3	2,031	1,426	-605	-29.8
DVC	4,038	3,735	-303	-7.5	2,250	2,007	-243	-10.8
Jharkhand	1,453	1,395	-58	-4.0	1,030	833	-197	-19.1
Orissa	5,645	5,630	-15	-0.3	3,350	3,310	-40	-1.2
West Bengal	9,637	9,598	-39	-0.4	6,409	6,098	-311	-4.9
Sikkim	97	97	0	0.0	100	95	-5	-5.0
Andaman & Nicobar	60	45	-15	-25	40	32	-8	-20
Eastern Region	23,787	22,752	-1,035	-4.4	14,000	12,879	-1,121	-8.0
Arunachal Pradesh	128	115	-13	-10.2	90	87	-3	-3.3
Assam	1,428	1,352	-76	-5.3	1,050	984	-66	-6.3
Manipur	134	119	-15	-11.2	102	97	-5	-4.9
Meghalaya	475	343	-132	-27.8	280	238	-42	-15.0
Mizoram	97	85	-12	-12.4	77	67	-10	-13.0
Nagaland	146	129	-17	-11.6	100	83	-17	-17.0
Tripura	223	208	-15	-6.7	192	184	-8	-4.2
North-Eastern Region	2,631	2,351	-280	-10.6	1,762	1,581	-181	-10.3
All India	227,657	212,629	-15,028	-6.6	122,391	111,163	-11,228	-9.2

Lakshadweep and Andaman & Nicobar Islands are stand-alone systems, power supply position of these, does not form part of regional requirement and availability.

Note: Both peak met and energy availability represent the net consumption (including the transmission losses) in the various States. Net export has been accounted of in the consumption of importing States.

APPENDIX V

(Vide Para 3 of the Report)

[v] Adarsh Housing Society

On 8 August, 2011 S/Shri Vijay Bahadur Singh, Yashvir Singh, Neeraj Shekhar, Dr. Ranjan Prasad Yadav, Ganesh Singh, Arjun Meghwal, S/Shrimati Jaya Prada, Usha Verma, Seema Upadhyay and Sushila Saroj, , M.Ps., addressed an Unstarred Question No. 1200 to the Minister of Defence. The text of the question alongwith the reply of the Minister are as given in the Annexure.

2. The reply to the question was treated as an assurance by the Committee and required to be implemented by the Ministry of Defence within three months from the date of the reply. The assurance is yet to be implemented. The Ministry have sought extension of time upto 07 November, 2012 to fulfil the assurance.

3. The Ministry of Defence *vide* O.M. No. 30019/8/2011-D(Vig.) dated 24 May, 2012 have requested to drop the assurance on the following grounds:—

“That the Government has entrusted enquiry to CBI with a view to get the matter thoroughly investigated and fix responsibilities. For this purpose, CBI has been requested from time to time to intimate the present status of the case. Now, CBI have, *inter-alia*, informed that till now, 118 witnesses have been examined and their statements have been recorded. 09 accused persons have been arrested and they are presently in judicial custody. In view of the above, since no time frame can be visualized in CBI enquiry and final disposal of the case may take considerable time, the Committee on Government Assurances, Lok Sabha is requested to drop the assurance.”

4. In view of the above, the Ministry, with the approval of the Raksha Mantri, have requested to drop the above assurance.

ANNEXURE

GOVERNMENT OF INDIA
MINISTRY OF DEFENCE
LOK SABHA UNSTARRED QUESTION NO. 1200
ANSWERED ON 8.08.2011

Adarsh Housing Society

1200. SHRI VIJAY BAHADUR SINGH:
SHRIMATI SUSHILA SAROJ:
SHRIMATI USHA VERMA:
SHRI GANESH SINGH:
SHRIMATI P. JAYA PRADA NAHATA:
SHRI NEERAJ SHEKHAR:
SHRI ANAND PRAKASH PARANJPE:
SHRI YASHVIR SINGH:
SHRIMATI SEEMA UPADHYAY:
SHRI ARJUN RAM MEGHWAL:
SHRI RANJAN PRASAD YADAV:

Will the Minister of DEFENCE be pleased to state:

(a) the details of the ownership of the land relating to the Adarsh Cooperative Housing Society and the purposes for which the flats therein were constructed/being constructed;

(b) the details of the rules/regulations violated in construction of the said society;

(c) whether some important files/documents relating to the CBI investigation into the scam pertaining to the said society have gone missing from the offices of Ministry of Environment and Forests and the Department of Urban Development of the Maharashtra Government;

(d) if so, the details thereof indicating the impact thereof on the course of inquiry into the said scam;

(e) the action taken/being taken against the persons found involved therein;
and

(f) the time by which the CBI investigation is likely to be completed?

ANSWER

THE MINISTER OF DEFENCE (SHRI A.K. ANTONY): (a) & (b) Adarsh Cooperative Housing Society (ACHS) has constructed a multi-storeyed building on a land measuring approximately 3837.57 sq. metres at Block VI, Colaba, Mumbai. ACHS had sought allotment of land from Government of Maharashtra for the welfare of

serving and retired personnel of defence services. *Prima facie* there have been irregularities and some issues of concern in this regard include issue of 'NOC' by the Army to *inter alia* alienate the land in its possession in favour of ACHS; by-passing Coastal Regulation Zone clearance; inclusion of civilians in the membership of the society; change of Floor Space Index; deviation from the commitments made for welfare of defence services; disregard to security concerns of defence services etc. The Government has entrusted enquiry to CBI with a view to get the matter thoroughly investigated and fix responsibilities.

(c) to (e) During investigation, CBI found that file of Ministry of Environment & Forests (MoEF) related to grant of clearance is reportedly not traceable. CBI is also investigating the case of missing/stolen documents of file of Department of Urban Development of the Maharashtra Government related to ACHS.

(f) CBI has completed Preliminary Enquiry and a Regular Case has been registered by them on 29.01.2011. Investigation is in progress.

APPENDIX VI

(Vide Para 3 of the Report)

[vi] Women Reservation in Panchayats

On 12 August, 2011 Shrimati Jaya Prada and S/Shri Yashvir Singh, R. Thamaraiselvan, Neeraj Shekhar, A.T. Nana Patil, Dr. Kruparani Killi and Shrimati J. Shantha, M.Ps., addressed an Unstarred Question No. 2292 to the Minister of Panchayati Raj. The text of the question alongwith the reply of the Minister are as given in the Annexure.

2. The reply to the question was treated as an assurance by the Committee and required to be implemented by the Ministry of Panchayati Raj within three months from the date of the reply. The assurance is yet to be implemented. The Ministry have sought extension of time upto 30.9.2012 to fulfil the assurance.

3. The Ministry of Panchayati Raj *vide* O.M. No. H-11016/8/2011-DPE/PMEYSA dated 2 May, 2012 have requested to drop the assurance on the following grounds:—

“That the Amendment Bill relating to the enhancement of reservation for EWRs in Panchayati Raj Institutions (PRIs) is pending since the Official Amendments to the Original Amendment Bill are yet to be introduced in the Lok Sabha. Notices to the Speaker, Lok Sabha for moving Official Amendments and also for the passage of Bill were sent twice by the Hon’ble Minister of Tribal Affairs and Panchayati Raj, once in the Monsoon Session and second time in the Winter Session during last year after having the same vetted by the Legislative Department of Ministry of Law and Justice. On both occasions the matter could not be taken up in the House. This time also this Ministry has sent the proposal (to send the Notice to the Speaker, Lok Sabha) to Ministry of Law and Justice for vetting the drafts.

In this connection, it is stated that this assurance relates to a Legislative matter and this Ministry has taken required action on its part to introduce the Official Amendments two times. The matter now concerns the business of the Lok Sabha. Since it is not feasible for this Ministry to fulfil the assurance due to this reason, the Committee on Government Assurance may please be requested for deletion of this assurance.”

4. In view of the above, the Ministry, with the approval of the Minister of Tribal Affairs and Panchayati Raj, have requested to drop the above assurance.

ANNEXURE

GOVERNMENT OF INDIA
MINISTRY OF PANCHAYATI RAJ
LOK SABHA UNSTARRED QUESTION NO. 2292
ANSWERED ON 12.08.2011

Women Reservation in Panchayats

2292. SHRIMATI JAYA PRADA:
SHRI YASHVIR SINGH:
SHRI R. THAMARASELVAN:
SHRI NEERAJ SHEKHAR:
SHRIMATI J. SHANTHA:
SHRI A.T. NANA PATIL:
DR. KRUPARANI KILLI:

Will the Minister of PANCHAYATI RAJ be pleased to state:

- (a) the details of reservation available to women in panchayats in different States at present alongwith the number of women sarpanches, State-wise;
- (b) whether the Union Government has approved the proposal for enhancing reservation of women in panchayats from the present 33 per cent to 50 per cent;
- (c) if so, the details thereof alongwith the provisions thereof;
- (d) whether the Union Government proposes to make provision for quota for OBCs and Minority women within the proposed reservation;
- (e) if so, the details thereof and if not, the reasons therefor; and
- (f) the time by which the amendment bill in this regard is likely to be introduced?

ANSWER

THE MINISTER OF PANCHAYATI RAJ (SHRI V. KISHORE CHANDRA DEO): (a) As per provisions contained in Article 243 D of the Constitution, 1/3rd of the Seats of Panchayati Raj Institutions and 1/3rd offices of the Chairperson at all level of Panchayati Raj Institutions covered by Part IX of the Constitution are reserved for women. The following States have made legal provision for 50% reservation for women among members and Sarpanches: Andhra Pradesh, Bihar, Chhattisgarh, Jharkhand, Kerala, Maharashtra, Orissa, Rajasthan, Tripura and Uttarakhand. A statement giving the position about the Elected Women Representatives in all States and UTs as per the State of Panchayat Report 2007-08 commissioned by the Ministry of Panchayati Raj is given in Annexure.

(b)&(c) The Government has approved the proposal for enhancing reservation of women in Panchayats from the present one-third to 50%. Accordingly, a bill for amendment of the Constitution of India had been introduced in the Parliament. As per the recommendation of the Parliamentary Standing Committee, the Government has approved that reservation for Scheduled Castes and Scheduled Tribes shall be on the basis of the percentage of rural population and not total population. An amendment to the pending Bill is proposed to be introduced.

(d) There is at present no proposal for providing quota for OBCs and Minority women within the proposed reservation in the Bill.

(e) The reservation in favour of backward class of citizens rests with the State Legislatures under Article 243 (D) (6). Part IX of the Constitution does not have any provision for reservation on the basis of religion. Hence there is no scope to provide for reservation under these categories for women by amendment.

(f) Does not arise.

APPENDIX VII

(Vide Para 3 of the Report)

[vii] Railway Station

On 18 August, 2011 S/Shri Baidyanath Prasad Mahato and Kaushalendra Kumar, M.Ps., addressed an Unstarred Question No. 2770 to the Minister of Railways. The text of the question alongwith the reply of the Minister are as given in the Annexure.

2. The reply to the question was treated as an assurance by the Committee and required to be implemented by the Ministry of Railways within three months from the date of the reply. The assurance is yet to be implemented. The Ministry have sought extension of time upto 17 February, 2012 to fulfil the assurance.

3. The Ministry of Railways *vide* O.M. No. 2011/LM(PA)/05/17 dated 18 January, 2012 have requested to drop the assurance on the following grounds:—

“That repairs to approach road at these stations are targeted for completion by 31.12.2011. In this connection it is mentioned that development works like repairing of approach road at stations are a continuous process and progress of such works depend upon availability of funds and *inter-se* priority of works. It is, therefore, requested that Committee on Government Assurances may please consider dropping of the assurance.”

4. In view of the above, the Ministry, with the approval of the Minister of State in the Ministry of Railways, have requested to drop the above assurance.

ANNEXURE

GOVERNMENT OF INDIA
MINISTRY OF RAILWAYS
LOK SABHA UNSTARRED QUESTION NO. 2770
ANSWERED ON 18.08.2011

Railway Station

2770. SHRI BAIDYANATH PRASAD MAHATO:
SHRI KAUSHALENDRA KUMAR:

Will the Minister of RAILWAYS be pleased to state:

(a) the details of railway stations in Uttar Pradesh and Bihar to which approach roads are in a dilapidated condition and drinking water facilities are not available, Division-wise, Station-wise;

(b) whether the Railways propose to address these problems;

(c) if so, the details thereof and the time by which these problems are likely to be addressed; and

(d) if not, the reasons therefor?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI K.H.MUNIYAPPA): (a) to (d) Repairs/improvements to the existing facilities including approach roads in railway area as well as drinking water supply is a continuous process and works in this regard are undertaken as and when so warranted. Presently approach roads to railway stations at Simri Bakhtiyarpur, Kakarghati, Pandaul, Angarghat, Murliganj, Dauram, Madhepura, Saharsa, and Supaul in Samastipur Division in the State of Bihar are identified for immediate repairs. Repairs to approach road at these stations are targeted for completion by 31.12.2011. Drinking water facilities are available at all the stations.

APPENDIX VIII

(Vide Para 3 of the Report)

[viii] Trilateral Meeting on IPI Pipeline

On 18 August, 2011 Shri P.K. Biju, M.P., addressed an Unstarred Question No. 2798 to the Minister of Petroleum and Natural Gas. The text of the question alongwith the reply of the Minister are as given in the Annexure.

2. The reply to the question was treated as an assurance by the Committee and required to be implemented by the Ministry of Petroleum and Natural Gas within three months from the date of the reply. The assurance is yet to be implemented. The Ministry have sought extension of time till a decision to drop the assurance is taken.

3. The Ministry of Petroleum and Natural Gas *vide* O.M. No. L-15014/12/2011-GP-II dated 15 February, 2012 have requested to drop the assurance on the following grounds:—

“That it is reiterated that, by their very nature, such transnational pipeline projects involve protracted discussions with various foreign Governments and other parties. These decisions have to be preceded by examination in detail of various proposed agreements and different aspects of these projects. The decision of selling the gas rests with the concerned foreign Government and is not within the jurisdiction of the Government of India. Further, discussions with foreign Governments on these projects are confidential and very sensitive in nature. While answering such questions, all the relevant information, which could be furnished, is included in Ministry’s replies, without prejudicing or jeopardizing the discussions on these projects and breaching the confidentiality agreement signed therein. Even while fulfilling the assurance, no such information can be furnished, which could prejudice the discussions and /or breach the confidentiality agreement. It may take several years to fulfil these assurances, as such multilateral projects involve protracted discussions, for all the aspects have to be carefully examined and deliberated upon to the satisfaction of the participating countries to protect each country’s interests and to avoid any problems in future in the successful operation of the project.

It needs to be mentioned that Starred Question No. 305 dated 24 March, 2005, Starred Question No. 669 dated 12 May, 2005 and Unstarred Question No. 387 dated 24 November, 2005 which are of similar nature had already been dropped by the Committee on Government Assurances, Lok Sabha *vide* their O.M. No. CD/19/12/2007-(CGA) dated 9 January, 2008.”

4. In view of the above, the Ministry, with the approval of the Minister of State for Petroleum and Natural Gas, have requested to drop the above assurance.

ANNEXURE

GOVERNMENT OF INDIA
MINISTRY OF PETROLEUM AND NATURAL GAS
LOK SABHA UNSTARRED QUESTION NO. 2798
ANSWERED ON 18.08.2011

Trilateral Meeting on IPI Pipeline

2798. SHRI P.K. BIJU:

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

- (a) whether India has stopped attending the trilateral meeting on Iran-Pakistan-India (IPI) pipeline project since the year 2007;
- (b) if so, the details thereof and the reasons therefor; and
- (c) the present status of IPI pipeline project?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI R.P.N. SINGH): (a) to (c) The last meeting of tripartite Joint Working Group (JWG) on IPI gas pipeline project was held in New Delhi on June 28-29, 2007, which was attended by representatives from all the participating countries, viz., Iran, Pakistan and India. Various important issues, viz., pricing of gas, delivery point of gas, project structure, payment of transportation tariff and transit fees for passage of natural gas through Pakistan, security of supply, amongst others are under discussion amongst the participating countries.

APPENDIX IX

(Vide Para 3 of the Report)

[ix] Tidal Winds

On 19 August, 2011 Shri Jagdish Thakor, M.P., addressed an Unstarred Question No. 3129 to the Minister of New and Renewable Energy. The text of the question alongwith the reply of the Minister are as given in the Annexure.

2. The reply to the question was treated as an assurance by the Committee and was required to be implemented by the Ministry of New and Renewable Energy within three months from the date of the reply. The assurance is yet to be implemented. The Ministry has not sought any extension of time to fulfil the assurance.

3. The Ministry of New and Renewable Energy *vide* O.M. No. 107/146/2011-NT dated 16 February, 2012 have requested to drop the assurance on the following grounds:—

“That a project for setting up of 3.75 MW tidal power plant in Sunderbans was sanctioned to West Bengal Renewable Energy Development Agency (WBREDA) in February, 2008 at a total cost of Rs. 48 crores. A grant-in-aid of Rs. 43.20 crores from Ministry of New and Renewable Energy (MNRE) and balance of Rs. 4.80 crores from Government of West Bengal was to be provided for project implementation in three years period.

WBREDA had engaged National Hydro Power Corporation Limited (NHPC Ltd.) to execute the project. NHPC Ltd. invited tenders for the project through competitive bidding. WBREDA has informed that the lowest cost for project implementation through bids by NHPC Ltd. is amounting to Rs. 238 crores. State Government of West Bengal has informed that they are not able to provide State share as the project has become financially unviable at this cost and has shown inability to continue the project.

In view of inability of the State Government to continue the project implementation, MNRE has cancelled the project.”

4. In view of the above, the Ministry, with the approval of the Minister for New and Renewable Energy, have requested to drop the above assurance.

ANNEXURE

GOVERNMENT OF INDIA
MINISTRY OF NEW AND RENEWABLE ENERGY
LOK SABHA UNSTARRED QUESTION NO. 3129
ANSWERED ON 19.08.2011

Tidal Winds

3129. SHRI JAGDISH THAKOR:

Will the Minister of NEW AND RENEWABLE ENERGY be pleased to state:

- (a) the total number of units set-up in Kerala sea shores to generate power by using high velocity tidal winds;
- (b) whether the Government has formulated any policy to generate power by using tidal winds; and
- (c) if so, the details thereof?

ANSWER

THE MINISTER OF NEW AND RENEWABLE ENERGY (DR. FAROOQ ABDULLAH): (a) to (c) No power generation unit using high velocity tidal winds has so far been set up in the country, including in Kerala. However, a 3.75 MW demonstration power project based on energy contained in the tides, is being set up in Sundarbans Region of West Bengal. The project is being set up by the West Bengal Renewable Energy Development Agency with financial support from the Ministry. Since power generation technologies using such a resource are still evolving, the Ministry considers support for projects on a case to case basis under its R&D and Demonstration Programme.

APPENDIX X

(Vide Para 3 of the Report)

[x] Investigation of Polyester Companies by CCI

On 8 September, 2011 S/Shri B.B. Patil, Anand Prakash Paranjpe and Eknath M. Gaikwad, M.Ps., addressed an Unstarred Question No. 5843 to the Minister of Corporate Affairs. The text of the question alongwith the reply of the Minister are as given in the Annexure.

2. The reply to the question was treated as an assurance by the Committee and required to be implemented by the Ministry of Corporate Affairs within three months from the date of the reply. The assurance is yet to be implemented. The Ministry have not sought any extension of time to fulfil the assurance.

3. The Ministry of Corporate Affairs *vide* O.M. No. 6/23/2011-CS dated 29 November, 2011 have requested to drop the assurance on the following grounds:—

“That the Competition Commission of India (CCI) is a *quasi-judicial* body. It has its own procedure to dispose off/decide the cases as per the provisions of the Competition Act. No time limit is prescribed for CCI for disposal of cases filed under section 3 & 4 of the Competition Act. The Government also has no role in the matter except to check periodically the position of cases under consideration of the Commission.”

4. In view of the above, the Ministry, with the approval of the Minister of State for Corporate Affairs, have requested to drop the above assurance.

ANNEXURE

GOVERNMENT OF INDIA
MINISTRY OF CORPORATE AFFAIRS
LOK SABHA UNSTARRED QUESTION NO. 5843
ANSWERED ON 08.09.2011

Investigation of Polyester Companies by CCI

5843. SHRI B.B. PATIL:
SHRI ANAND PRAKASH PARANJPE:
SHRI EKNATH M. GAIKWAD:

Will the Minister of CORPORATE AFFAIRS be pleased to state:

- (a) whether Competition Commission of India has conducted an investigation on top polyester and viscose fibre companies regarding fixing of cartel prices;
- (b) if so, the companies which have been investigated in this regard;
- (c) the outcome of the said investigation; and
- (d) the action taken/being taken against the guilty companies?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF CORPORATE AFFAIRS (SHRI R. P. N. SINGH): (a) An information alleging cartelization by Synthetic Fibre Manufacturer Companies has been received by the Competition Commission of India (CCI). The Commission has directed Director General, CCI to conduct investigation in the said matter.

- (b) to (d) The matter is still under investigation by Director General, CCI.

APPENDIX XI

(Vide Para 3 of the Report)

[xi] Incentive to Employees in LWE Districts

On 22 November, 2011 Shri Jayaram Pangi, M.P., addressed an Unstarred Question No. 29 to the Minister of Home Affairs. The text of the question alongwith the reply of the Minister are as given in the Annexure.

2. The reply to the question was treated as an assurance by the Committee and required to be implemented by the Ministry of Home Affairs within three months from the date of the reply. The assurance is yet to be implemented. The Ministry have sought extension of time upto 20 November, 2012 to fulfil the assurance.

3. The Ministry of Home Affairs *vide* O.M. No. 13012/13/2011-NM-IV dated 17 May, 2012 have requested to drop the assurance on the following grounds:—

“That the requisite information have not been received from all State Governments concerned and Central Ministries. Therefore, it is not feasible to fulfil the assurance by 20 May, 2012. It is further intimated that incentive scheme formulation is a policy matter and time cannot be fixed for formulation of such a scheme.”

4. In view of the above, the Ministry, with the approval of the Minister of State for Home Affairs, have requested to drop the above assurance.

ANNEXURE

GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS
LOK SABHA UNSTARRED QUESTION NO. 29
ANSWERED ON 22.11.2011

Incentive to Employees in LWE Districts

29. SHRI JAYARAM PANGI:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Union Government has taken any steps to grant monetary and non-monetary benefits to the employees serving in Left Wing Extremism (LWE) affected Districts;

(b) if so, the details thereof including the details of employees at Panchayat, Block, District and State level to be covered therein;

(c) whether Central Government employees would also be covered under the scheme; and

(d) if so, the details thereof?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH): (a) to (d) At present there is no such Scheme. A majority of Government employees serving in LWE affected districts are State Government employees. Hence, a draft Incentive Scheme for Central and State Government employees posted in Left Wing Extremism affected districts was circulated to LWE affected State Governments and concerned Central Government Ministries/Departments for their comments in September, 2009. No final view has been taken in the matter since views of many State Governments are still awaited.

APPENDIX XII

(Vide Para 3 of the Report)

[xii] Agency to Monitor Working of Power Companies

On 25 November, 2011 Shri Ahir Vikrambhai Arjanbhai Maadam, M.P., addressed an Unstarred Question No. 738 to the Minister of Power. The text of the question alongwith the reply of the Minister are as given in the Annexure.

2. The reply to the question was treated as an assurance by the Committee and required to be implemented by the Ministry of Power within three months from the date of the reply. The assurance is yet to be implemented. The Ministry have sought extension of time upto 30 November, 2012 to fulfil the assurance.

3. The Ministry of Power *vide* O.M. No. 28(L)/17/2011-R&R dated 28 August, 2012 have requested to drop the assurance on the following grounds:—

“That in this connection it may be pointed out that Annexure-II to the reply to the above question contains details of proceeding initiated by Central Electricity Regulatory Commission under Section 142 of the Electricity Act, 2003. CERC is a *quasi judicial* body which disposes off the cases after following the laid down procedure. Status of individual case should not have been treated as an assurance as at any point of time all cases filed before a Commission cannot be disposed off. In view of above, it is requested that the Committee on Government Assurances may be requested to drop this assurance.”

4. In view of the above, the Ministry, with the approval of the Minister of State for Power, have requested to drop the above assurance.

GOVERNMENT OF INDIA
MINISTRY OF POWER
LOK SABHA UNSTARRED QUESTION NO. 738
ANSWERED ON 25.11.2011

Agency to Monitor Working of Power Companies

738. SHRI AHIR VIKRAMBHAI ARJANBHAI MAADAM:

Will the Minister of POWER be pleased to state:

(a) whether the Government has set up any Central agency to monitor the working of companies engaged in the generation and distribution of power, both in public and private sectors in the country;

(b) if so, the details thereof;

(c) the number of cases of irregularities which have come to the notice of the agency against these companies during the last three years and the number of cases disposed of during the period; and

(d) the action taken against the erring companies?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRI K.C. VENUGOPAL): (a) to (d) Under the Electricity Act, 2003, the Appropriate Commission, Central Electricity Authority (CEA), the Load Despatch Centres and District Committees have the responsibilities *inter alia* of monitoring different aspects of the working of various Licensees in the power sector. The relevant provisions of the Act, *viz.*, sections 79 and 86 dealing with the functions of Central Electricity Regulatory Commission (CERC) and State Electricity Regulatory Commissions (SERCs), section 73 dealing with the functions of CEA, sections 28 and 32 dealing with the functions of Load Despatch Centres and section 166 (5) dealing with the District Committees are enclosed as Annexure-I.

The Appropriate Commission has powers under section 142 of the Act to impose penalty against any person for contravention of the provisions of the Act, policies, rules and regulations framed under the Act. The Commission has also the power under Section 143 of the Act to impose penalty on any person for non-compliance of the directions of Regional Load Dispatch Centre (RLDC). A statement indicating actions taken by CERC for contravention of the directions and regulations of CERC is enclosed as Annexure-II and for non-compliance of the directions of RLDC at Annexure-III.

ANNEXURE I

ANNEXURE REFERRED TO IN REPLY TO PARTS (a) TO (d) OF
UNSTARRED QUESTION NO. 738 TO BE ANSWERED
IN THE LOK SABHA ON 25.11.2011

Relevant Sections of Electricity Act, 2003

Section 79. (Functions of Central Commission): (1) The Central Commission shall discharge the following functions, namely:—

- (a) to regulate the tariff of generating companies owned or controlled by the Central Government;
 - (b) to regulate the tariff of generating companies other than those owned or controlled by the Central Government specified in clause (a), if such generating companies enter into or otherwise have a composite scheme for generation and sale of electricity in more than one State;
 - (c) to regulate the inter-State transmission of electricity;
 - (d) to determine tariff for inter-State transmission of electricity;
 - (e) to issue licences to persons to function as transmission licensee and electricity trader with respect to their inter-State operations;
 - (f) to adjudicate upon disputes involving generating companies or transmission licensee in regard to matters connected with clauses (a) to (d) above and to refer any dispute for arbitration;
 - (g) to levy fees for the purposes of this Act;
 - (h) to specify Grid Code having regard to Grid Standards;
 - (i) to specify and enforce the standards with respect to quality, continuity and reliability of service by licensees;
 - (j) to fix the trading margin in the inter-State trading of electricity, if considered, necessary;
 - (k) to discharge such other functions as may be assigned under this Act.
- (2) The Central Commission shall advise the Central Government on all or any of the following matters, namely:—
- (i) formulation of National Electricity Policy and tariff policy;
 - (ii) promotion of competition, efficiency and economy in activities of the electricity industry;
 - (iii) promotion of investment in electricity industry;

- (iv) any other matter referred to the Central Commission by that Government.
- (3) The Central Commission shall ensure transparency while exercising its powers and discharging its functions.
- (4) In discharge of its functions, the Central Commission shall be guided by the National Electricity Policy, National Electricity Plan and tariff policy published under section 3.

Section 86. (Functions of State Commission): (1) The State Commission shall discharge the following functions, namely:—

- (a) determine the tariff for generation, supply, transmission and wheeling of electricity, wholesale, bulk or retail, as the case may be, within the State:

Provided that where open access has been permitted to a category of consumers under section 42, the State Commission shall determine only the wheeling charges and surcharge thereon, if any, for the said category of consumers;

- (b) regulate electricity purchase and procurement process of distribution licensees including the price at which electricity shall be procured from the generating companies or licensees or from other sources through agreements for purchase of power for distribution and supply within the State;
- (c) facilitate intra-State transmission and wheeling of electricity;
- (d) issue licences to persons seeking to act as transmission licensees, distribution licensees and electricity traders with respect to their operations within the State;
- (e) promote co-generation and generation of electricity from renewable sources of energy by providing suitable measures for connectivity with the grid and sale of electricity to any person, and also specify, for purchase of electricity from such sources, a percentage of the total consumption of electricity in the area of a distribution licensee;
- (f) adjudicate upon the disputes between the licensees, and generating companies and to refer any dispute for arbitration;
- (g) levy fee for the purposes of this Act;
- (h) specify State Grid Code consistent with the Grid Code specified under clause (h) of sub-section (1) of section 79;
- (i) specify or enforce standards with respect to quality, continuity and reliability of service by licensees;
- (j) fix the trading margin in the intra-State trading of electricity, if considered, necessary; and
- (k) discharge such other functions as may be assigned to it under this Act.

- (2) The State Commission shall advise the State Government on all or any of the following matters, namely :—
- (i) promotion of competition, efficiency and economy in activities of the electricity industry;
 - (ii) promotion of investment in electricity industry;
 - (iii) reorganization and restructuring of electricity industry in the State;
 - (iv) matters concerning generation, transmission, distribution and trading of electricity or any other matter referred to the State Commission by that Government.
- (3) The State Commission shall ensure transparency while exercising its powers and discharging its functions.
- (4) In discharge of its functions, the State Commission shall be guided by the National Electricity Policy, National Electricity Plan and tariff policy published under section 3.

Section 73. (Functions and duties of Authority): The Authority shall perform such functions and duties as the Central Government may prescribe or direct, and in particular to:—

- (a) advise the Central Government on the matters relating to the national electricity policy, formulate short-term and perspective plans for development of the electricity system and co-ordinate the activities of the planning agencies for the optimal utilisation of resources to subserve the interests of the national economy and to provide reliable and affordable electricity for all consumers;
- (b) specify the technical standards for construction of electrical plants, electric lines and connectivity to the grid;
- (c) specify the safety requirements for construction, operation and maintenance of electrical plants and electric lines;
- (d) specify the Grid Standards for operation and maintenance of transmission lines;
- (e) specify the conditions for installation of meters for transmission and supply of electricity;
- (f) promote and assist in the timely completion of schemes and projects for improving and augmenting the electricity system;
- (g) promote measures for advancing the skill of persons engaged in the electricity industry;
- (h) advise the Central Government on any matter on which its advice is sought or make recommendation to that Government on any matter if, in the opinion of the Authority, the recommendation would help in improving

the generation, transmission, trading, distribution and utilization of electricity;

- (i) collect and record the data concerning the generation, transmission, trading, distribution and utilization of electricity and carry out studies relating to cost, efficiency, competitiveness and such like matters;
- (j) make public from time to time the information secured under this Act, and provide for the publication of reports and investigations;
- (k) promote research in matters affecting the generation, transmission, distribution and trading of electricity;
- (l) carry out, or cause to be carried out, any investigation for the purposes of generating or transmitting or distributing electricity;
- (m) advise any State Government, licensees or the generating companies on such matters which shall enable them to operate and maintain the electricity system under their ownership or control in an improved manner and where necessary, in co-ordination with any other Government, licensee or the generating company owning or having the control of another electricity system;
- (n) advise the Appropriate Government and the Appropriate Commission on all technical matters relating to generation, transmission and distribution of electricity; and
- (o) discharge such other functions as may be provided under this Act.

Section 28. (Functions of Regional Load Despatch Centre): (1) The Regional Load Despatch Centre shall be the apex body to ensure integrated operation of the power system in the concerned region.

- (2) The Regional Load Despatch Centre shall comply with such principles, guidelines and methodologies in respect of the wheeling and optimum scheduling and despatch of electricity as the Central Commission may specify in the Grid Code.
- (3) The Regional Load Despatch Centre shall—
 - (a) be responsible for optimum scheduling and despatch of electricity within the region, in accordance with the contracts entered into with the licensees or the generating companies operating in the region;
 - (b) monitor grid operations;
 - (c) keep accounts of quantity of electricity transmitted through the regional grid;
 - (d) exercise supervision and control over the inter-State transmission system; and
 - (e) be responsible for carrying out real time operations for grid control and despatch of electricity within the region through secure and economic

operation of the regional grid in accordance with the Grid Standards and the Grid Code.

- (4) The Regional Load Despatch Centre may levy and collect such fee and charges from the generating companies or licensees engaged in inter-State transmission of electricity as may be specified by the Central Commission.

Section 32. (Functions of State Load Despatch Centres): (1) The State Load Despatch Centre shall be the apex body to ensure integrated operation of the power system in a State.

- (2) The State Load Despatch Centre shall—
- (a) be responsible for optimum scheduling and despatch of electricity within a State, in accordance with the contracts entered into with the licensees or the generating companies operating in that State;
 - (b) monitor grid operations;
 - (c) keep accounts of the quantity of electricity transmitted through the State grid;
 - (d) exercise supervision and control over the intra-State transmission system; and
 - (e) be responsible for carrying out real time operations for grid control and despatch of electricity within the State through secure and economic operation of the State grid in accordance with the Grid Standards and the State Grid Code.

(3) The State Load Despatch Centre may levy and collect such fee and charges from the generating companies and licensees engaged in intra-State transmission of electricity as may be specified by the State Commission.

Section 166. (Coordination Forum):— (5) There shall be a committee in each district to be constituted by the Appropriate Government—

- (a) to coordinate and review the extension of electrification in each district;
- (b) to review the quality of power supply and consumer satisfaction; and
- (c) to promote energy efficiency and its conservation.

ANNEXURE II

ANNEXURE REFERRED TO IN REPLY TO PARTS (a) TO (d) OF UNSTARRED QUESTION NO. 738 TO BE ANSWERED IN THE
LOK SABHA ON 25.11.2011

Proceedings under Section 142 of the Act

Sl. No	Petition No.	Date of order	Respondents	Purpose	Penalty Amount (in ₹)	Remarks
1	2	3	4	5	6	7
1.	23/2005	18.7.2006	Jharkhand State Electricity Board & others	Non-payment of Unscheduled Interchange (UI) charges by Jharkhand State Electricity Board (JSEB), Ranchi		Proceedings dropped <i>vide</i> order dated 18.6.2006.
2.	14/2006	8.6.2006	Madhya Pradesh State Electricity Board & others	Non-payment of dues by MPSEB		Disposed of with direction to the respondent.
3.	132/2007	10.12.2008	Power Development Department, Jammu and Kashmir	Default in payment of Unscheduled Interchanges (UI) charges for the energy drawn in excess of the drawal schedule (J&K)	1 lakh	Disposed of <i>vide</i> order dated 10.12.2008 (Penalty deposited).
4.	57/2008	4.7.2008	Electricity Department, Daman and Diu	Default in payment of Unscheduled Interchanges (UI) charges		Proceedings dropped, matter disposed of.
5.	25/2006	9.5.2006	UPPCL	Over-drawal from the grid	1 lakh	Penalty has been upheld by APTEL.
6.	52/2009	6.5.2009	KPTCL	Over-drawal from the grid	17 lakh	Penalty was subsequently set aside by Appellate Tribunal for Electricity.
7.	59/2009	5.5.2009	RRVPL	Over-drawal from the grid	5 lakh	Penalty was subsequently set aside by Appellate Tribunal for Electricity.

1	2	3	4	5	6	7
8.	80/2009	11.5.2009	APTRANSCO	Over-drawal from the grid	1.22 crore	Proceedings have been stayed by High Court of Andhra Pradesh.
9.	81/2009	8.5.2009	TNEB	Over-drawal from the grid	1.5 crore	Proceedings have been stayed by High Court of Madras.
10.	105/2009	21.8.2009	UPPCL	Over-drawal from the grid	2.57 crore	As per direction of the Hon'ble High Court of Allahabad, UPPCL has deposited Rs. 64, 25,000/- (25% of the total amount) on 15.9.2009. The matter has been disposed with direction to UPPCL to approach ATE.
11.	106/2009 and 130/2009	21.8.2009	Tamil Nadu Electricity Board, Chennai	Over-drawal from the grid	4.37 crore	Penalty deposited, Madras High Court by its order dated 1.9.2009 stayed the proceeding.
12.	137/2009	30.10.2009	UPPCL	Over-drawal from the grid	4.62 crore	Order challenged before the High Court of Allahabad. No stay.
13.	151/2009	30.11.2009	DTL (SLDC)	Over-drawal from the grid	25,000/-	Penalty deposited.
14.	107/2010	30.3.2010	Over-drawal by TNEB on 19.3.2010 & 23.3.2010	Over-drawal from the grid	—	<i>Vide</i> order dated 13.5.2010, this matter was disposed of.
15.	7/2005	7.7.2009	Subhash Kabini Power Corporation Ltd.	Delay in submission of requisite documents	1.00 lakh	Penalty deposited.
16.	14/2005	7.7.2009	Maheshwary Ispat Ltd.	Delay in submission of requisite documents	50,000/-	Penalty deposited.
17.	54/2008	15.3.2009	BSEB	Default in payment of Unsheduled Interchanges (UI) charges	1.00 lakh	Penalty has been reduced to Rs. 50,000/- by ATE, reduced penalty deposited.

18.	34/2009	2.4.2009	Madhya Pradesh Power Trading Corporation Ltd.	Default in payment of Unscheduled Interchanges (UI) charges	1.00 lakh	Penalty deposited.
19.	35/2009	24.2.2009	Arunachal Pradesh	Default in payment of Unscheduled Interchanges (UI) charges	25,000	Penalty deposited.
20.	36/2009	24.2.2009	Nagaland	Default in payment of Unscheduled Interchanges (UI) charges	25,000	Penalty deposited.
21.	124/2007	4.11.2009	Vandana Global Ltd., Raipur	Delay in payment of licence fee	25,000	Penalty deposited.
22.	74/2007	13.11.2009	Patni Project Pvt., Ltd., Mumbai	Delay in payment of licence fee	50,000	Penalty deposited.
23.	131/2007	19.11.2008	UPPCL	Default in payment of Unscheduled Interchanges (UI) charges	—	Proceedings held in abeyance in the light of order by High Court of Allahabad (Lucknow Bench).
24.	080/2009	11.5.2009	Transmission Corporation of Andhra Pradesh Ltd., Hyderabad	Maintenance of Grid Discipline— Compliance of provisions of the Indian Electricity Grid Code by Transmission Corporation of Andhra Pradesh Ltd.	—	Proceedings in this matter is held in abeyance as High Court stayed the proceedings in this matter, this matter will be taken up only when the W.P.Nos. 10561 of 2009 and 10561 of 2009, decided by the High Court.
25.	081/2009	8.5.2009	TNEB	Maintenance of Grid Discipline— Non-compliance of provisions of the Indian Electricity Grid Code by Tamil Nadu Electricity Board	—	High Court has stayed proceedings in this matter, till then proceedings held in abeyance.
26.	112/2009	27.7.2009	Electricity Department, Administration of Daman	Default in payment of Unscheduled Interchanges (UI) charges for the		Dues cleared by the respondent, proceedings were dropped <i>vide</i> order dated 27.7.2009.

1	2	3	4	5	6	7
			& Diu, Daman	energy drawn in excess of the drawal schedule by the Electricity Department, Daman & Diu		
27.	113/2009	18.12.2009	Karnataka Power Transmission Corporation Ltd., Bangalore	Default in payment of Unscheduled Interchanges (UI) charges for the energy drawn in excess of the drawal schedule	—	Dues cleared by the respondent, proceedings were dropped <i>vide</i> order dated 18.12.2009.
28.	237/2009	26.2.2010	Haryana Vidyut Prasaran Nigam Limited	Default in payment of Unscheduled Interchanges (UI) charges for the energy drawn in excess of the drawal schedule by Haryana Vidyut Prasaran Nigam Limited	—	<i>Vide</i> order dated 26.2.2010, Proceedings were dropped.
29.	246/2009	28.4.2010	Gujarat Electricity Transmission Corporation Limited, Vadodara	Maintenance of Grid Discipline— Non-compliance of statutory provisions by Gujarat Electricity Transmission Corporation	—	Matter under consideration.
30.	259/2009	9.3.2010	Jammu & Kashmir	Default in payment of Unscheduled Interchanges (UI) charges for the energy drawn in excess of the drawal schedule by Jammu and Kashmir (J&K)	—	Matter under consideration.
31.	8/2009	18.6.2010	Uttaranchal Power Corporation Ltd., Dehradun	Default in payment of Unscheduled Interchanges (UI) charges for the energy drawn in excess of the drawal schedule by Uttaranchal Power Corporation Ltd.	—	<i>Vide</i> order dated 18.6.2010, proceedings were dropped.
32.	221/2010	23.6.2010	Department of Power, Government of Meghalaya, Shillong.	Default in payment of Unscheduled Interchanges (UI) charges for the Energy drawn in excess of the schedule	—	Respondent duly complied the order of the Commission, matter was disposed of.

33.	223/2010	23.6.2010	Department of Power, Government of Nagaland, Kohima	Default in payment of Unscheduled Interchanges (UI) charges for the energy drawn in excess of the schedule.	—	Respondent duly complied the order of the Commission, matter was disposed of.
34.	133/2010	3.2.2010	Tamil Nadu Electricity Board, Chennai	Over-drawal from the Grid in Violation of the Statutory Provisions by TNEB during 25.3.2010 to 18.4.2010.	—	In the light of the assurances and commitments made on 10.8.2010 by the Chairman, TNEB in the adjudication proceedings No. 1/2010, the proceedings against TNEB were closed and matter was disposed of <i>vide</i> order dated 3.2.2011 accordingly.
35.	290/2010	15.2.2011	Western Regional Load Despatch Centre	Injection of power by LANCO Amarkantak Thermal Power Station into the regional grid as Unscheduled Interchange in contravention of Central Electricity Regulatory Commission (Grant of Connectivity, Long-term Access and Medium-term Open Access in inter-State Transmission and related matters) Regulations, 2009.	—	Matter under consideration.
36.	261/2010	3.12.2010	Uttar Pradesh Power Corporation Ltd., Lucknow	Default in payment of Unscheduled Interchanges (UI) charges for the energy drawn in excess of the drawn schedule by Uttar Pradesh Power Corporation Ltd., Lucknow.	—	Proceedings against the answering respondent were dropped <i>vide</i> order dated 3.12.2010, accordingly matter was disposed of.
37.	220/2010	25.11.2010	BSEB	Default in payment of Unscheduled Interchanges (UI) charges for the energy drawn in excess of the drawn schedule by Bihar State Electricity Board, Patna.	—	This petition was disposed of <i>vide</i> order dated 25.11.2010. The respondent cleared the UI charges.

1	2	3	4	5	6	7
38.	222/2010	22.11.2010	Department of Power, Govt. of Mizoram, Aizwal	Default in payment of Unscheduled Interchanges (UI) charges for the energy drawn in access of the drawn schedule by Department of Power, Govt. of Mizoram, Aizwal.	—	This petition was disposed of <i>vide</i> order dated 25.11.2010; The respondent cleared the UI charges.
39.	123/2011	5.5.2011	Manikaran Power Limited, Kolkata	Compliance with the provisions of Central Electricity Regulatory Commission (Power Market) Regulations, 2010.	—	Matter under consideration.
40.	114/2011	20.4.2011	National Energy Trading and Services Ltd., New Delhi	Non-compliance of the provisions of Central Electricity Regulatory Commission (Fixation of Trading Margin) Regulations, 2010.	—	Matter under consideration.
41.	131/2011	8.6.2011	Maheshwary Ispat Limited, Kolkata	Non-compliance of the Central Electricity Regulatory Commission (Payment of Fees) Regulations, 2008.	—	Licence granted has been revoked.
42.	143/2011	6.6.2011	Indian Energy Exchange	Implementation of the Commission's order dated 3.6.2010 in petition No. 26/2010 by Indian Energy Exchange.	—	Matter under consideration.
43.	155/2011	12.7.2011	Power Department, J&K	Default in payment of Unscheduled Interchanges (UI) charges for the energy drawn in access of the drawn schedule by Power Department, J&K.	—	<i>Vide</i> order dated 25.10.2011, penalty of Rs. one lakh on the first respondent under Section 142 of the Act has been imposed which is to be deposited within 15 days from the date of issue of this order. Further, penalty of Rs. one lakh on Shri B. R. Sharma, Principal Secretary, Power Development Department, Jammu and Kashmir has been imposed which he will

						be personally liable to pay for non-compliance of the order of the Commission.
44.	156/2011	12.7.2011	Power Department, Chandigarh Administration	Default in payment of Unscheduled Interchanges (UI) charges for the energy drawn in access of the drawn schedule by Power department, Chandigarh Administration.	—	Commission, <i>vide</i> order dated 27.9.2011, Considering that it is the first instance of non-compliance by first respondent, discharge the notice under Section 142 of the Electricity Act, 2003 against the respondents.
45.	157/2011	12.7.2011	Bihar State Electricity Board	Default in payment of Unscheduled Interchanges (UI) charges for the energy drawn in access of the drawn schedule by Bihar State Electricity Board.	—	Matter under consideration.
46.	158/2011	12.7.2011	Department of Power, Government of Mizoram	Default in payment of Unscheduled Interchanges (UI) charges for the energy drawn in access of the drawn schedule by Department of Power, Government of Mizoram.	—	<i>Vide</i> order dated 25.10.2011, we impose a penalty of Rs. one lakh on the first respondent under Section 142 of the Act which shall be deposited within 15 days from the date of issue of this order. Accordingly, we impose a penalty of Rs. one lakh on the second respondent which he will be personally liable to pay for non compliance of the order of the Commission.
47.	159/2011	12.7.2011	Tamil Nadu Electricity Board	Default in payment of Unscheduled Interchanges (UI) charges for the energy drawn in access of the drawn schedule by Tamil Nadu Electricity Board.	—	Matter under consideration.

ANNEXURE III

ANNEXURE REFERRED TO IN REPLY TO PARTS (a) TO (d) OF UNSTARRED QUESTION NO. 738 TO BE ANSWERED IN THE
LOK SABHA ON 25.11.2011

Proceedings under Section 143 of the Act

Sl. No.	Petition No.	Date of Order	Respondent	Purpose	Penalty Amount (in Rs.)	Remarks
1	2	3	4	5	6	7
1.	Adj. Case No. 1/2006	25.10.2006	UPPCL	Over-drawal from the grid. Non-compliance of RLDC directions	1 lakh	Penalty deposited.
2.	Adj. Case No. 5/2009	14.10.2009	UPPCL	Over-drawal from the grid. Non-compliance of RLDC directions.	1.75 crore	Order challenged in the High Court. As per direction of the Hon'ble High Court of Allahabad, UPPCL has deposited Rs. 60 lakh (1/3 of the total amount) on 24.11.2009 vide Challan No. 208
3.	Adj. Case No. 1/2009	8.5.2009	SLDC, Delhi	Over-drawal from the grid. Non-compliance of RLDC directions.	2.5 lakh	Penalty deposited.
4.	Adj. Case No. 2/2009	8.5.2009	SLDC, Punjab	Over-drawal from the grid. Non-compliance of RLDC directions.	3.00 lakh	Penalty deposited.
5.	Adj. Case No. 3/2009	8.5.2009	SLDC, Jammu & Kashmir	Over-drawal from the grid. Non-compliance of RLDC directions.	2.00 lakh	Penalty deposited.
6.	Adj. Case No. 4/2009	8.5.2009	SLDC, Rajasthan	Over-drawal from the grid. Non-compliance of RLDC directions.	1.00 lakh	Penalty deposited.

7.	Adj. Case No. 5/2009	14.10.2009	UPPCL	Over-drawal from the grid.	1.75 crore	Order challenged in the High Court. Listed on 7.12.2009 for hearing on relief. As per direction of the Hon'ble High Court of Allahabad, UPPCL has deposited Rs. 60 lakh (25% of the total amount) on 24.11.2009 by cheque.
8.	Adj. Case No. 1/2010	21.9.2010	TNEB	Maintaining grid security of the Southern Regional Grid by curbing over-drawals and effecting proper load management by TNEB.	No penalty imposed	After accepting the assurances and commitments by the chairman, TNEB that there would not be any further violation of grid discipline, the proceedings in this matter were dropped by the Adjudicating Officer.
9.	Adj. Case No. 2/2010	25.2.2011	UPPCL	Maintaining grid security of the entire North East West (NEW) grid by curbing over drawals and effecting proper load management by Northern Region constituents.	16 lakh	<i>Vide</i> order dated 11.10.2011, penalty of Rs. one lakh for each of the 16 instances of non-compliance of the message by NRLDC has been imposed on the UPPCL. (<i>Penalty of Rs.16,00,000/- has been remitted by the UPPCL vide ABB No. 0006, dated 1.11.2011</i>).
10.	Adj. Case No. 3/2010	25.2.2011	HVPNL	Maintaining grid security of the entire North East West (NEW) grid by curbing over drawals and effecting proper load management by Northern Region Constituents.	8.00 lakh	<i>Vide</i> order dated 27.9.2011, penalty of Rs. one lakh for each of the eight instances of non-compliance of the message by NRLDC has been imposed on the HVPNL.

1	2	3	4	5	6	7
11.	Adj. Case No. 4/2010	25.2.2011	RRVPNL	Maintaining grid security of the entire North East West (NEW) grid by curbing over drawals and effecting proper load management by Northern Region Constituents.	4.00 lakh	<i>Vide</i> order dated 23.9.2011, penalty of Rs. one lakh for each of the four instances of non-compliance of the message by NRLDC has been imposed on the RRVPNL. <i>(Penalty of Rs. Four lakh has been remitted vide RTGS UTR No. SBBJH112943011, Dated 21.10.2011)</i>
12.	Adj. Case No. 5/2010	25.2.2011	PTL Uttarakhand	Maintaining grid security of the entire North East West (NEW) grid by curbing over drawals and effecting proper load management by Northern Region Constituents.	9.00 lakh	<i>Vide</i> order dated 27.9.2011, penalty of Rs. one lakh for each of the nine instances of non-compliance of the message by NRLDC has been imposed on the Uttarakhand.
13.	Adj. Case No. 6/2010	25.2.2011	PSEB	Maintaining grid security of the entire North East West (NEW) grid by curbing over drawals and effecting proper load management by Northern Region Constituents.	—	Matter is listed for hearing on 28.11.2011.
14.	Adj. Case No. 7/2010	25.2.2011	Power Department Govt. of J&K	Maintaining grid security of the entire North East West (NEW) grid by curbing over drawals and effecting proper load management by Northern Region Constituents.	6.00 lakh	<i>Vide</i> order dated 22.9.2011, penalty of Rs. one lakh for each of the four instances of non-compliance of the message by NRLDC has been imposed on the PDD.

APPENDIX XIII

(Vide Para 3 of the Report)

[xiii] Super Thermal Power Project

On 25 November, 2011 Shri Inder Singh Namdhari, M.P., addressed an Unstarred Question No. 859 to the Minister of Power. The text of the question alongwith the reply of the Minister are as given in the Annexure.

2. The reply to the question was treated as an assurance by the Committee and required to be implemented by the Ministry of Power within three months from the date of the reply. The assurance is yet to be implemented. The Ministry have not sought any extension of time to fulfil the assurance.

3. The Ministry of Power *vide* O.M. No. 9/90/2011-Th.II dated 9 August, 2012 have requested to drop the assurance on the following grounds:—

“That the Group of Minister (GoM) in its 7th Meeting held on 30.05.2012 under the Chairmanship of Hon’ble Finance Minister has *inter alia* recommended for setting up of the North Karanpura plant at the proposed site with safeguards. Approval of the recommendation by the Cabinet Committee on Infrastructure (CCI) is awaited from Ministry of Coal. Under the circumstances, it appears that it would take a long time to comply with the assurance. It is, therefore, requested that the assurance be dropped from the pending list.”

4. In view of the above, the Ministry, with the approval of the Minister of State for Power, have requested to drop the above assurance.

ANNEXURE

GOVERNMENT OF INDIA
MINISTRY OF POWER
LOK SABHA UNSTARRED QUESTION NO. 859
ANSWERED ON 25.11.2011

Super Thermal Power Project

859. SHRI INDER SINGH NAMDHARI:

Will the Minister of POWER be pleased to state:

- (a) whether a super thermal power project of 3x660 MW at Piparwar (North Karanpura) in Jharkhand has been put on hold since more than a decade;
- (b) if so, the reasons thereof; and
- (c) the time by which project is likely to be commissioned?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRI K.C. VENUGOPAL): (a) to (c) The project site location of North Karanpura Super Thermal Power Project (NKSTPP) was finalized in July, 2003. However, Ministry of Coal raised the matter of site location on the issue of coal bearing area and requested to relocate the site. Several meetings took place between Ministry of Power and Ministry of Coal to resolve the issue. As the matter could not be resolved between Ministry of Coal and Ministry of Power, the matter was referred to Cabinet Committee on Infrastructure (CCI). The CCI has referred the matter to Group of Ministers (GoM) for examination and recommendations.

APPENDIX XIV

(Vide Para 3 of the Report)

[xiv] PURCHASE OF AIRCRAFT

On 28 November 2011 S/Shri P. Kumar, Francisco Sardinha, J. Shantha, C. Rajendran, and M. Thambidurai, M.Ps., addressed an Unstarred Question No. 1144 to the Minister of Defence. The text of the question alongwith the reply of the Minister are as given in the Annexure.

2. The reply to the question was treated as an assurance by the Committee and required to be implemented by the Ministry of Defence within three months from the date of the reply. The assurance is yet to be implemented. The Ministry have sought extension of time upto 27 August 2012 to fulfil the assurance.

3. The Ministry of Defence vide O.M. No. 7(27)/US(A)/D(Air-I)/11 dated 13 February, 2012 have requested to drop the assurance on the following grounds:

“That the statement made in the reply of the question is only the factual position in respect of the procurement proposal and it does not constitute an assurance. The proposal for the procurement of MMRCAs is being progressed in accordance with the Defence Procurement Procedure. Given the complexity of the proposal, no definite time frame can be fixed at this stage for completion of this process. In any case the entire process cannot be completed within the stipulated period of 3 months prescribed for fulfilment of assurance. Moreover, reply given in respect of USQ No. 541 dated 23 November, 2009 regarding procurement of aircraft on similar subject has been excluded *vide* Lok Sabha Secretariat O.M. No. USQ 541/23/11/2009-CGA dated 25 February, 2010 and Committee on Government Assurances, Rajya Sabha (R.S.) has deleted assurances given in replies to R.S. USQ 461 dated 08.07.2009 regarding Purchase of Combat Aircrafts and R.S. USQ 2213 dated 16.03.2011 regarding Purchase of Fighter Jets.”

4. In view of the above, the Ministry, with the approval of the Raksha Mantri, have requested to drop the above assurance.

GOVERNMENT OF INDIA
MINISTRY OF DEFENCE
LOK SABHA UNSTARRED QUESTION NO. 1144
ANSWERED ON 28.11.2011

Purchase of Aircraft

1144. SHRI P. KUMAR:
SHRI FRANCISCO SARDINHA:
SHRIMATI J. SHANTHA:
SHRI C. RAJENDRAN:
SHRI M. THAMBIDURAI:

Will the Minister of DEFENCE be pleased to state:

- (a) the fleet strength of the Indian Air Force in terms of various types of fighter planes and helicopters at present;
- (b) whether the Government has finalized the deal for purchase of combat aircraft from the United States of America;
- (c) if so, the details thereof including the combat capabilities of the said aircraft;
- (d) whether the Government evaluated the offers received from the European countries in this regard and if so, the details thereof; and
- (e) the total amount of the deal and the time by which the same is likely to be inducted into the Indian Air Force?

ANSWER

THE MINISTER OF DEFENCE (SHRI A.K. ANTONY): (a) The fleet strength of the Indian Air Force (IAF) consists of various fighter and transport aircraft as well as helicopters. It would not be in the interest of national security to indicate specific types of aircraft and their strength in the IAF fleet.

(b) and (c) No deal has been finalized for purchase of combat aircraft from the United States of America.

(d) In response to a Request For Proposal (RFP) for procurement of Medium Multi Role Combat Aircraft for the IAF, techno commercial proposals were received from European countries viz. M/s Dassault Aviation, France, M/s EADS, Germany, M/s RAC-MiG, Russia and M/s Gripen International, Sweden. The proposals have been evaluated and the proposals of M/s Dassault Aviation and M/s EADS, have been short-listed for further consideration.

(e) The project is at the commercial evaluation stage and the cost of the procurement as well as the time-line for induction would be known after completion of commercial negotiations and conclusion of the contract.

APPENDIX XV

(Vide Para 3 of the Report)

[xv] Circulation of Fake Indian Currency Notes

On 29 November 2011 S/Shri Mangani Lal Mandal and Syed Shahnwaz Hussain, M.Ps., addressed a Starred Question No. 102 to the Minister of Home Affairs. The text of the question alongwith the reply of the Minister are as given in the Annexure.

2. The reply to the question was treated as an assurance by the Committee and required to be implemented by the Ministry of Home Affairs within three months from the date of the reply. The assurance is yet to be implemented. The Ministry have sought extension of time upto 2 March 2013 to fulfil the assurance.

3. The Ministry of Home Affairs vide O.M. No. 17012/47/2011-CFT dated 23 August, 2012 have requested to drop the assurance on the following grounds:—

“That the latest position of these cases were obtained from National Investigation Agency (NIA) who have informed that in one of the cases trial is yet to start and in another case trial is held up due to the transfer of Learned Special Judge. It is observed that one of the cases was registered in 2009 and a charge sheet was filed against 07 accused. A supplementary charge sheet was filed in the year 2011. The second case registered in 2011 is under trial in NIA Spl. Court Jammu. Since the trial is likely to take a considerable time to reach its final conclusion with the conviction of the accused, it is suggested that this should not have been a case for treating the reply as an assurance. it may also be pointed out that the fulfilment of the assurance may also take a considerable time.”

4. In view of the above, the Ministry, with the approval of the Minister of State for Home Affairs, have requested to drop the above assurance.

ANNEXURE

GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS
LOK SABHA STARRED QUESTION NO. 102
ANSWERED ON 29.11.2011

Circulation of Fake Indian Currency Notes

102. SHRI MANGANI LAL MANDAL:
SHRI SYED SHAHNAWAZ HUSSAIN:

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the circulation/inflow of fake currency notes have been reported from various parts of the country;
- (b) if so, the details of such cases reported during the current year, State-wise;
- (c) whether the National Investigation Agency (NIA) has probed cases of circulation of fake currency notes and their linkage to terror modules;
- (d) if so, the details of such cases and the outcome of the probe; and
- (e) the corrective measures taken/proposed to be taken by the Government to check inflow/circulation of such currencies?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH): (a) to (e) A Statement is laid on the Table of the House.

STATEMENT IN REPLY TO PARTS (a) TO (e) OF LOK SABHA STARRED QUESTION NO.102 FOR 29.11.2011

(a) and (b) Yes Madam. During the current year *i.e.* from 01.01.2011 upto 31.10.2011 a total of 1946712 number of Fake Indian Currency Notes (FICN) with face value of Rs. 96,15,60,797.00 have been reported as seized and recovered. The details of such reported seizure and recovery during the said period state-wise are at Annexure.

(c) and (d) Yes Madam. NIA has probed two such cases. In one case, initially registered in Mumbai, charge sheet was filed on 05.11.2009 and subsequently after further investigation, a supplementary charge sheet was filed on 27.06.2011.

In another case initially registered in J&K, charge sheet was filed on 16.07.2011. In this case further investigation is continuing to identify the source of FICN and other suspects involved in the case.

(e) To address the multi-dimensional aspects of the FICN menace, several agencies such as the RBI, the Ministry of Finance, the Ministry of Home Affairs, Security and Intelligence Agencies of the Centre and States, Central Bureau of Investigation (CBI) etc., are working in tandem to thwart the illegal activities related to FICNs. The work of these agencies are periodically reviewed by a nodal group set up for this purpose. In this context, at the functional level, the CBI has also been declared as the nodal agency for coordination with the States and, the Directorate of Revenue Intelligence has been nominated as the Lead Intelligence Agency for smuggled FICNs.

Further, one special FICN Coordination Group (FCORD) has been formed in Ministry of Home Affairs to share the intelligence/information amongst the different security agencies of State/Centre to counter the menace of circulation of Fake Currency within the country, with CBI being the nodal agency.

NIA has been empowered by the National Investigation Agency Act to investigate and prosecute such offences. The Government has also constituted a Terror Funding and Fake Currency Cell in National Investigation Agency (NIA) in 2010 to focus on investigation of Terror Funding and Fake Currency Cases. The security features in the High Value currency notes are being constantly upgraded. RBI has also strengthened the mechanism for detection of counterfeit notes by the Banks.

Page 1 of *ANNEXURE*

LSSQ NO. 102 FOR 29.11.2011

(Statistics from 01.01.2011 to 31.10.2011)

Sl.No.	States/UTs	Total No. of Notes reported (R+S)	Total Value (Rs.) (R+S)	FIR
1.	Andhra Pradesh	44354	19934170	98
2.	Arunachal Pradesh	21	11000	2
3.	Assam	911	526850	31
4.	Bihar	9352	3497355	27
5.	Chhattisgarh	409	209970	17
6.	Goa	965	596390	29
7.	Gujarat	21455	11946390	113
8.	Haryana	1408	215960	14
9.	Himachal Pradesh	174	111000	3
10.	Jammu & Kashmir	6562	3706090	36
11.	Jharkhand	10	5000	1
12.	Karnataka	12562	7019920	20
13.	Kerala	6630	3025730	33
14.	Madhya Pradesh	5094	1466190	4

Sl.No.	States/UTs	Total No. of Notes reported (R+S)	Total Value (Rs.) (R+S)	FIR
15.	Maharashtra	1616630	810693470	212
16.	Manipur	1	500	1
17.	Meghalaya	0	0	0
18.	Mizoram	0	0	0
19.	Nagaland	211	121400	6
20.	Odisha	4140	1590370	0
21.	Punjab	3705	1283100	5
22.	Rajasthan	12980	5866026	25
23.	Sikkim	104	61500	3
24.	Tamil Nadu	24418	13214420	0
25.	Tripura	120	57200	5
26.	Uttar Pradesh	41185	15364635	114
27.	Uttarakhand	192	93300	9
28.	West Bengal	39419	20367061	72
	Total:	1853012	920984997	880
Union Territories				
29.	Andaman and Nicobar Island	0	0	0
30.	Chandigarh	13319	3669450	0
31.	Dadra and Nagar Haveli	0	0	0
32.	Daman & Diu	0	0	0
33.	Delhi	80376	36903350	32
34.	Lakshadweep	0	0	0
35.	Puducherry	5	3000	2
	Total:	93700	40575800	34
	Grant Total:	1946712	961560797	914

R: Recovered by different branches of RBI

Note: S: Seized by Police

Source: National Crime Record Bureau

Figures are provisional and subject to continuous updation.

APPENDIX XVI

(Vide Para 3 of the Report)

[xvi] Financial Irregularity in DFC

On 1 December 2011 Shri Purnmasi Ram, M.P., addressed an Unstarred Question No. 1690 to the Minister of Railways. The text of the question alongwith the reply of the Minister are as given in the Annexure.

2. The reply to the question was treated as an assurance by the Committee and required to be implemented by the Ministry of Railways within three months from the date of the reply. The assurance is yet to be implemented. The Ministry have sought extension of time upto 30 April, 2013 to fulfill the assurance.

3. The Ministry of Railways vide O.M. No. 2011/V4/AC/LS/LG/3/5 dated 31 August, 2012 have requested to drop the assurance on the following grounds:—

“That the case of irregularities in printing, hospitality and outsourcing has been investigated and on the basis of advice of Central Vigilance Commission (CVC) draft charge sheet against two officers has been submitted. However, CVC has sought further investigations on certain issues. The case of irregularities in payment of compensation for land acquisition, structures and crops on land for construction of Western Dedicated Freight Corridor in Vadodra Region, is being investigated by Central Bureau of Investigation (CBI). A regular case No. RC029 201 2 A 0001 dated 02.01.2012 has been registered on the basis of preliminary enquiry.

Progress of enquiries/investigations conducted by CBI is not within the ambit of the Ministry of Railways. Such investigations can take a very long time and it would not be possible for Ministry of Railways to provide any assurance regarding the time frame by which the CBI would complete its investigations.”

4. In view of the above, the Ministry, with the approval of the Minister of state in the Ministry of Railways, have requested to drop the above assurance.

ANNEXURE

GOVERNMENT OF INDIA
MINISTRY OF RAILWAYS
LOK SABHA UNSTARRED QUESTION NO. 1690
ANSWERED ON 01.12.2011

Financial Irregularity in DFC

1690. SHRI PURNMASI RAM:

Will the Minister of RAILWAYS be pleased to state:

(a) the details and present status of investigations/action taken on the cases of financial irregularities that have come to light so far in the Dedicated Freight Corridor (DFC) projects in the country

(b) the quantum of amount involved in the said cases of irregularities; and

(c) the steps being taken by the Railways to prevent recurrence of such cases effectively ?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI K.H. MUNIYAPPA): (a) Three cases pertaining to award of contracts at high rates by Dedicated Freight Corridor Corporation of India Limited (DFCCIL) have been investigated. The projects are:—

1. Design and construction of important bridges (54 Nos) for Western Freight Corridors and Design and construction of formation including blanketing, Major bridges, Mugalsarai-Sone Nagar section.
2. General Consultancy services for the work of double electrified railway track Bhaupur-Mandrak of Kanpur-Khurja section.
3. Printing, Hospitality, Outsourcing Regarding the first two, investigation has been completed and advice of Central Vigilance Commission (CVC) has been obtained. Disciplinary action against erring officials has been initiated. Investigation regarding the third case, is in progress. There is fourth case pertaining to payment of compensation for structures and crops on land acquired by DFCCIL. This case has been handed over to Central Bureau of Investigation (CBI) and the case is under their examination.

(b) In the three cases, it is not possible to comment on the amount of loss to the government till the completion of D&AR proceedings. No assessment of the loss in the case handed over to CBI is possible as the case is still under investigation.

(c) Various preventive steps have been taken by DFCCIL to check recurrence of such cases which include framing of Whistle Blower Policy, Complaint Handling Policy, Land Acquisition Policy, uploading of all contracts above rupees one crore on website and creation of a dedicated vigilance unit.

APPENDIX XVII

(Vide Para 3 of the Report)

[xvii] Metro RCF at Singur

On 1 December 2011 Shri P.R. Natarajan, M.P., addressed an Unstarred Question No. 1700 to the Minister of Railways. The text of the question alongwith the reply of the Minister are as given in the Annexure.

2. The reply to the question was treated as an assurance by the Committee and required to be implemented by the Ministry of Railways within three months from the date of the reply. The assurance is yet to be implemented. The Ministry have sought extension of time upto 01 December 2012 to fulfil the assurance.

3. The Ministry of Railways *vide* O.M. No. 2011/M(W)/443/46 dated 5 September, 2012 have requested to drop the assurance on the following grounds:—

“That project of Metro Rail Coach Factory at Singur involves land to be provided by the State Government which may take considerable time for fulfilment, therefore, Lok Sabha Secretariat is requested to approach the Committee on Government Assurances for considering deletion of the assurance.”

4. In view of the above, the Ministry, with the approval of the Minister of State for Railways, have requested to drop the above assurance.

ANNEXURE

GOVERNMENT OF INDIA
MINISTRY OF RAILWAYS
LOK SABHA UNSTARRED QUESTION NO. 1700
ANSWERED ON 01.12.2011

Metro RCF at Singur

1700. SHRI P.R. NATARAJAN:

Will the Minister of RAILWAYS be pleased to state:

- (a) whether the Railways have received any proposal from State Government of West Bengal for construction of a Metro Rail Coach Factory (RCF) at Singur;
- (b) if so, the details thereof and the reasons therefor; and
- (c) the time frame set for its implementation?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI K.H. MUNIYAPPA): (a) and (b) As announced in the Railway Budget 2011-12, Ministry of Railways plan to set up a Metro Rail Coach Factory at Singur/adjacent Polba.

(c) The time frame to set up such projects is approximately 3 years from the date of award of contract.

APPENDIX XVIII

(Vide Para 4 of the Report)

MINUTES

Eleventh Sitting

MINUTES OF THE SITTING OF THE COMMITTEE ON GOVERNMENT
ASSURANCES (2012-2013) HELD ON 03 JUNE, 2013 IN
COMMITTEE ROOM 'C', PARLIAMENT HOUSE
ANNEXE, NEW DELHI

The Committee sat from 1500 hours to 1545 hours on Monday, 03 June, 2013.

PRESENT

Shri Bijoy Krishna Handique — *In Chair*

MEMBERS

2. Shri Anandrao Adsul
3. Dr. Rattan Singh Ajnala
4. Shri Gurudas Das Gupta
5. Sardar Sukhdev Singh Libra
6. Shri Nama Nageswara Rao

SECRETARIAT

1. Shri U.B.S. Negi — *Director*
2. Shri Kulvinder Singh — *Committee Officer*

In the absence of Smt. Maneka Gandhi, Chairperson, Shri Bijoy Krishna Handique, M.P. was chosen to chair the sitting of the committee under rule 258(3) of the Rules of the Procedure and Conduct of Business in Lok Sabha. At the outset the Chairman welcomed the Members to the sitting of the Committee and apprised them regarding the day's agenda. The Committee considered 25 Memoranda containing requests received from various Ministries/Departments for dropping the pending assurances. After in-depth deliberation of the reasons adduced by the Ministries, the Committee decided to drop 08 assurances as per details given in Annexure-I.* The Committee further decided that 17 assurances required to be pursued further, as per details given in Annexure-II.

The Committee then adjourned.

*Not enclosed

ANNEXURE II

STATEMENT SHOWING ASSURANCES NOT DROPPED BY THE
COMMITTEE ON GOVERNMENT ASSURANCES AT
THEIR SITTING HELD ON 03.06.2013

Sl. No.	Memo No.	Question No./ Discussion & Date	Ministry/ Deptt.	Brief Subject	Observations of the Committee
1	2	3	4	5	6
1.	42	USQ No. 224 dated 01.08.2011	Defence	Setting up of BDL Units	The Committee noted that the subject matter of the assurance relates to setting up of additional units of Bharat Dynamic Limited (BDL) in Ibrahimpur for the Very Short Range Air Defence System (VSHORAD) which will enhance the security of the nation. Therefore the Committee desired that utmost priority be given to the matter and they be apprised accordingly.
2.	43	USQ No. 459 dated 02.08.2011	Home Affairs	Police Reforms	The Committee noted that the matter relating Police reforms is sub-judice and pending with the Supreme Court. The Committee, therefore, desired to know the present status of the case before the Court.
3.	44	USQ No.778 dated 04.08.2011	Railways	Bullet/High Speed Trains	The Committee noted that the Ministry of Railways have stated that pre-feasibility study for introducing Bullet/High Speed Trains on six selected corridors have been initiated. The Committee, therefore, desired to know the present status of the prefeasibility study in the first instance.
4.	45	SQ No. 81 dated 05.08.2011	Power	Demand and Supply of Power	The Committee noted that the setting up of North Karanpura Power Project at Piparwar is held up due to non-approval of the recommendation by the Cabinet Committee on Infrastructure (CCI) from the Ministry of Coal. The Committee, therefore, desired that the matter be taken

1	2	4	5	6	7
					up vigorously with the Ministry of Coal for early approval.
5.	46	USQ No. 1200 dated 08.08.2011	Defence	Adarsh Housing Society	The Committee noted that CBI till now have examined 118 witnesses & 09 accused have been arrested and are in judicial custody. The Committee, therefore, desired that the investigation into the matter be brought to its logical conclusion & the assurance be implemented at the earliest.
6.	49	USQ No. 2292 dated 12.08.2011	Panchayati Raj	Women Reservation in Panchayats	The Committee viewed that enhancing reservation of elected women representatives in Panchayati Raj Institutions (PRIs) from the present one third to 50% was an important issue. The Government expected to undertake serious measures to introduce an amendment to the pending Bill at the earliest.
7.	51	USQ No. 2770 dated 18.08.2011	Railways	Railway Station	The Committee noted that in reply to USQ No. 2770 it was mentioned that repairs to approach roads in Bihar are targeted for completion by 31.12.2011. However instead of informing the Committee about the achievement of the target, the Ministry wants to get the assurance dropped. The Committee, therefore, desired to know the present status of repairs of approach roads in Bihar.
8.	52	USQ No. 2798 dated 18.08.2011	Petroleum and Natural Gas	Trilateral Meeting on IPI Pipeline	The Committee desired that the matter may be pursued vigorously for meeting the future energy requirements of the country.
9.	56	USQ No. 3129 dated 19.08.2011	New and Renewable Energy	Tidal Winds	The Committee noted that the State Government of West Bengal has informed that they are not able to provide State share for setting up Tidal Power Plant as the project has become financially unviable and have shown inability to continue the project. The Committee desired that the matter be again taken up with the State Government of

1	2	4	5	6	7
					West Bengal to release its share at the earliest.
10.	58	USQ No. 5843 dated 08.09.2011	Corporate Affairs	Investigation of Polyester Companies	The Committee noted that the Government can check periodically the position of cases by CCI under consideration of the Competition Commission of India (CCI). The Committee further noted that the CCI commenced investigation in the year 2011 and since then about two year's time have already elapsed. The Committee desired that the present status of the investigation be obtained from CCI and the Committee be apprised accordingly.
11.	59	USQ No. 29 dated 22.11.2011	Home Affairs	Incentive to Employees in LWE Districts	The Committee did not find any merit in the contention that non-receipt of requisite information from the State Governments/ Central Ministries may be considered sufficient for dropping the assurance. It appeared to be the lack of willingness of the Government in solving the hardships being faced by employees serving in left wing extremism affected areas. The Committee desired that the matter be taken up with defaulting States for getting the desired information at the earliest.
12.	60	USQ No. 738 dated 25.11.2011	Power	Agency to Monitor Working of Power Companies	The Committee outrightly rejected the contention of the Ministry that status of individual cases should not have been treated as an assurance. The Committee were of the view that it is their prerogative to treat a particular reply as an assurance and desired that the assurance be implemented at the earliest.
13.	62	USQ No. 859 dated 25.11.2011	Power	Super Thermal Power Project	The Committee noted that the approval of the recommendation by the Cabinet Committee on Infrastructure (CCI) is awaited from the Ministry of Coal. The Committee, therefore, desired that the matter be taken up with the Ministry of Coal.

1	2	4	5	6	7
14.	63	USQ No. 1144 dated 28.11.2011	Defence	Purchase of Aircraft	The Committee noted that the proposal of M/s Dassault Aviation, France and M/s EADS, Germany were short listed for further consideration for purchase of Medium Multi Role Combat Aircraft for the IAF. The Committee desired to know about the present status of the shortlisted proposal.
15.	64	SQ No. 102 dated 29.11.2011	Home Affairs	Circulation of Fake Indian Currency Notes	The Committee noted that two cases regarding Circulation of Fake Indian currency in the country are under various stages of trial. The Committee desired that the cases be brought to their logical conclusion expeditiously.
16.	65	USQ No. 1690 dated 01.12.2011	Railways	Financial Irregularity in DFC	The Committee noted that the case of irregularities in printing, hospitality and outsourcing has been investigated & on the basis of advice of Central Vigilance Commission draft charge sheet against two officers has been submitted. Further, a regular case has also been registered on the basis of preliminary enquiry. The Committee desired that the investigation by CBI be expedited and the assurance be implemented at the earliest.
17.	66	USQ No. 1700 dated 01.12.2011	Railways	Metro RCF at Singur	The Committee noted that the project of metro Rail Coach Factory at Singur involves land to be provided by the State Government. The Committee, therefore, desired that the matter be pursued with the State Government vigorously.

APPENDIX XIX

MINUTES

Sixteenth Sitting

MINUTES OF THE SITTING OF THE COMMITTEE ON GOVERNMENT
ASSURANCES (2012-2013) HELD ON 26 AUGUST, 2013 IN
COMMITTEE ROOM 'B', PARLIAMENT HOUSE
ANNEXE, NEW DELHI

The Committee sat from 1500 hours to 1530 hours on Monday, 26 August, 2013.

PRESENT

Shri Hansraj G. Ahir — *In Chair*

MEMBERS

2. Shri Anandrao Adsul
3. Shri Bijoy Handique
4. Shri Badri Ram Jakhar
5. Sardar Sukhdev Singh Libra
6. Rajkumari Ratna Singh
7. Dr. M. Thambidurai

SECRETARIAT

- | | | |
|-------------------------|---|---------------------|
| 1. Shri U.B.S. Negi | — | Director |
| 2. Shri T.S. Rangarajan | — | Additional Director |
| 3. Shri Kulvinder Singh | — | Committee Officer |

In the absence of Smt. Maneka Gandhi, Chairperson, Shri Hansraj G. Ahir, M.P. was chosen to chair the sitting of the committee under rule 258(3) of the Rules of the Procedure and Conduct of Business in Lok Sabha. At the outset, the acting Chairman welcomed the Members to the sitting of the Committee and apprised them regarding the day's agenda. Thereafter Committee considered and adopted the following draft Seven reports without any amendment & authorized the Chairperson to present them in the House in the present session itself:—

- (i) Draft Twenty Ninth Report regarding review of pending assurances pertaining to the Ministry of Heavy Industries and Public Enterprises (Department of Heavy Industry);

- (ii) Draft Thirtieth Report regarding requests for dropping of assurances (not acceded to);
- (iii) Draft Thirty First Report regarding requests for dropping of assurances (acceded to);
- (iv) Draft Thirty Second Report regarding requests for dropping of assurances (acceded to);
- (v) Draft Thirty Third Report regarding requests for dropping of assurances (not acceded to);
- (vi) Draft Thirty Fourth Report regarding review of pending assurances pertaining to the Ministry of Mines; and
- (vii) Draft Thirty Fifth Report regarding review of pending assurances pertaining to the Ministry of Agriculture (Department of Agriculture and Co-operation).

2. In view of the debate going in the House on an important matter, the Committee decided to postpone the evidence of the representatives of the Ministry of Health and Family welfare (Department of AYUSH) to a subsequent date.

The Committee then adjourned.